Department of Industrial Policy and Promotion

Ministry of Commerce and Industry

Government of India

CONSOLIDATED FDI POLICY

(EFFECTIVE FROM OCTOBER 1, 2010)

Government of India Ministry of Commerce & Industry Department of Industrial Policy & Promotion (FC Section)

CIRCULAR 2 OF 2010

SUBJECT: CONSOLIDATED FDI POLICY.

The "Consolidated FDI Policy" is attached.

2. This circular will take effect from October 1, 2010.

(V.Bhaskar) Joint Secretary to the Government of India

D/o IPP F. No. 5(14)/2010-FC Dated 30.09.2010

Copy forwarded to:

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- 3. Department of Economic Affairs, Ministry of Finance, New Delhi
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CHAPTER 1: INTENT AND OBJECTIVE

1.1 INTENT AND OBJECTIVE

- 1.1.1 It is the intent and objective of the Government to promote foreign direct investment through a policy framework which is transparent, predictable, simple and clear and reduces regulatory burden. The system of periodic consolidation and updation is introduced as an investor friendly measure.
- 1.1.2 'Investment' is usually understood as financial contribution to the capital of an enterprise or purchase of shares in the enterprise. 'Foreign investment' is investment in an enterprise by a Non-Resident irrespective of whether this involves new capital or reinvestment of earnings. Foreign investment is of two kinds (i) Foreign Direct Investment (FDI) and (ii) Foreign Portfolio Investment.
- 1.1.3 International Monetary Fund (IMF) and Organization for Economic Cooperation and Development(OECD) define FDI similarly as a category of cross border investment made by a resident in one economy (the direct investor) with the objective of establishing a 'lasting interest' in an enterprise (the direct investment enterprise) that is resident in an economy other than that of the direct investor. The motivation of the direct investor is a strategic long term relationship with the direct investment enterprise to ensure the significant degree of influence by the direct investor in the management of the direct investment enterprise. Direct investment allows the direct investor to gain access to the direct investment enterprise which it might otherwise be unable to do. The objectives of direct investment are different from those of portfolio investment whereby investors do not generally expect to influence the management of the enterprise. In the Indian context, FDI is defined in Para 2.1.12 of this Circular.
- 1.1.4 It is the policy of the Government of India to attract and promote productive FDI in activities which significantly contribute to industrialization and socio-economic development. FDI supplements domestic capital and technology.
- 1.1.5 **The Legal basis:** Foreign Direct Investment by non-resident in resident entities through transfer or issue of security to person resident outside India is a 'Capital account

transaction' and is regulated under FEMA, 1999 and its regulations. Keeping in view the current requirements, the Government from time to time comes up with new regulations and amendments/changes in the existing ones through order/allied rules, Press Notes, etc. The Department of Industrial Policy and Promotion (DIPP), Ministry of Commerce & Industry, Government of India makes policy pronouncements on FDI through Press Notes/ Press Releases which are notified by the Reserve Bank of India as amendment to notification No.FEMA 20/2000-RB dated May 3, 2000. These notifications take effect from the date of issue of Press Notes/ Press Releases, unless specified otherwise therein. The procedural instructions are issued by the Reserve Bank of India vide A.P.Dir. (series) Circulars. The regulatory framework over a period of time thus consists of Acts, Regulations, Press Notes, Press Releases, Clarifications, etc.

- 1.1.6 The Circular 1 of 2010 issued by this Department on 31st March 2010 and consolidated into one document all the prior policies/regulations on FDI which are contained in FEMA, 1999, RBI Regulations under FEMA, 1999 and Press Notes/Press Releases/Clarifications issued by DIPP and reflected the current policy framework on FDI.. The present consolidation subsumes and supersedes all Press Notes/Press Releases/Clarifications/ Circulars issued by DIPP, which were in force as on September 30th, 2010, and reflects the FDI Policy as on October 1st, 2010. This Circular accordingly will take effect from October 1, 2010. Its next revision will be published on 31.03.2011.
- 1.1.7 Notwithstanding the rescission of earlier Press Notes/Press Releases/Clarifications/Circulars, anything done or any action taken or purported to have been done or taken under the rescinded Press Notes/Press Releases/Clarifications/Circulars prior to October 1, 2010 shall, in so far as it is not inconsistent with those Press Notes/Press Releases/Clarifications/Circulars, be deemed to have been done or taken under the corresponding provisions of this circular and shall be valid and effective.
- 1.1.8 While this circular consolidates FDI Policy Framework, the legal edifice is built on notifications issued by RBI under FEMA. Therefore, any changes notified by RBI from time to time would have to be complied with and where there is a need / scope of interpretation, the relevant FEMA notification will prevail.

1.1.9	Reference to any statute or legislation made in this Circular shall include
reference to	any modifications, amendments or re-enactments thereof.

CHAPTER 2: DEFINITIONS

- **2.1 DEFINITIONS:** The definitions of terms used in this circular are as follows:-
- 2.1.1 'AD Category-I Bank' means a bank(Scheduled Commercial, State or Urban Cooperative) which is authorized under Section 10(1) of FEMA to undertake all current and capital account transactions according to the directions issued by the RBI from time to time.
- 2.1.2 'Authorized Bank' means a bank including a co-operative bank (other than an authorized dealer) authorized by the Reserve Bank to maintain an account of a person resident outside India
- 2.1.3 'Authorized Dealer' means a person authorized as an authorized dealer under sub-section (1) of section 10 of FEMA.
- 2.1.4 'Authorized Person' means an authorized dealer, money changer, offshore banking unit or any other person for the time being authorized under Subsection (a) of Section 10 of FEMA to deal in foreign exchange or foreign securities.
- 2.1.5 'Capital' means equity shares; fully, compulsorily & mandatorily convertible preference shares; fully, compulsorily & mandatorily convertible debentures.
 - Note: Any other type of instruments like warrants, partly paid shares etc. are not considered as capital. They can be issued to person/ (s) resident outside India only after approval through the Government route.
- 2.1.6 'Capital account transaction' means a transaction which alters the assets or liabilities, including contingent liabilities, outside India of persons resident in India or assets or liabilities in India of persons resident outside India, and includes transactions referred to in sub-section (3) of section 6 of FEMA.
- 2.1.7 A company is considered as "Controlled" by resident Indian citizens if the resident Indian citizens and Indian companies, which are owned and controlled by resident Indian citizens, have the power to appoint a majority of its directors in that company.
- 2.1.8 An entity is considered as 'Controlled' by 'non resident entities', if non-

residents have the power to appoint a majority of its directors

- 2.1.9 'Depository Receipt' (DR) means a negotiable security issued outside India by a Depository bank, on behalf of an Indian company, which represent the local Rupee denominated equity shares of the company held as deposit by a Custodian bank in India. DRs are traded on Stock Exchanges in the US, Singapore, Luxembourg, etc. DRs listed and traded in the US markets are known as American Depository Receipts (ADRs) and those listed and traded anywhere/elsewhere are known as Global Depository Receipts (GDRs).
- 2.1.10 'Erstwhile Overseas Corporate Body' (OCB) means a company, partnership firm, society and other corporate body owned directly or indirectly to the extent of at least sixty percent by non-resident Indian and includes overseas trust in which not less than sixty percent beneficial interest is held by non-resident Indian directly or indirectly but irrevocably and which was in existence on the date of commencement of the Foreign Exchange Management (Withdrawal of General Permission to Overseas Corporate Bodies (OCBs)) Regulations, 2003 (the Regulations) and immediately prior to such commencement was eligible to undertake transactions pursuant to the general permission granted under the Regulations.
- 2.1.11 'Foreign Currency Convertible Bond'(FCCB) means a bond issued by an Indian company expressed in foreign currency, the principal and interest of which is payable in foreign currency. FCCBs are issued in accordance with the Foreign Currency Convertible Bonds and ordinary shares (through depository receipt mechanism) Scheme 1993 and subscribed by a non-resident entity in foreign currency and convertible into ordinary shares of the issuing company in any manner, either in whole, or in part.
- 2.1.12 'FDI' means investment by non-resident entity/person resident outside India in the capital of the Indian company under Schedule 1 of FEM(Transfer or Issue of Security by a Person Resident Outside India) Regulations 2000.
- 2.1.13 'FEMA' means the Foreign Exchange Management Act 1999 (42 of 1999).
- 2.1.14 'FIPB' means the Foreign Investment Promotion Board constituted by the Government of India.

- 2.1.15 'Foreign Institutional Investor'(FII) means an entity established or incorporated outside India which proposes to make investment in India and which is registered as a FII in accordance with the SEBI (FII) Regulations 1995.
- 2.1.16 'Foreign Venture Capital Investor' (FVCI) means an investor incorporated and established outside India, which is registered under the Securities and Exchange Board of India (Foreign Venture Capital Investor) Regulations, 2000 {SEBI(FVCI) Regulations} and proposes to make investment in accordance with these Regulations
- 2.1.17 'Government route' means that investment in the capital of resident entities by non-resident entities can be made only with the prior approval from FIPB, Ministry of Finance or SIA, DIPP as the case may be.
- 2.1.18 'Holding Company' would have the same meaning as defined in Companies Act 1956.
- 2.1.19 'Indian Company' means a company incorporated in India under the Companies Act, 1956.
- 2.1.20 'Indian Venture Capital Undertaking' (IVCU) means an Indian company:—
 - (i) whose shares are not listed in a recognised stock exchange in India;
 - (ii) which is engaged in the business of providing services, production or manufacture of articles or things, but does not include such activities or sectors which are specified in the negative list by the SEBI, with approval of Central Government, by notification in the Official Gazette in this behalf.
- 2.1.21 'Investing Company' means an Indian Company holding only investments in other Indian company/ (ies), directly or indirectly, other than for trading of such holdings/securities.
- 2.1.22 'Investment on repatriable basis' means investment, the sale proceeds of which, net of taxes, are eligible to be repatriated out of India and the expression 'investment on non-repatriable basis' shall be construed accordingly.
- 2.1.23 'Joint Venture' (JV) means an Indian entity incorporated in accordance with the laws and regulations in India in whose capital a non-resident entity makes an investment.

- 2.1.24 'Non resident entity' means a 'person resident outside India' as defined under FEMA.
- 2.1.25 'Non Resident Indian' (NRI) means an individual resident outside India who is a citizen of India or is a person of Indian origin.
- 2.1.26 A company is considered as 'Owned' by resident Indian citizens if more than 50% of the capital in it is beneficially owned by resident Indian citizens and / or Indian companies, which are ultimately owned and controlled by resident Indian citizens:
- 2.1.27 An entity is considered as 'Owned' by 'non resident entities', if more than 50% of the capital in it is beneficially owned by non-residents.
- 2.1.28 'PAB' means Project Approval Board in DIPP, Ministry of Commerce & Industry, Government of India.
- 2.1.29 'Person' includes
 - (i) an individual
 - (ii) a Hindu undivided family,
 - (iii) a company
 - (iv) a firm
 - (v) an association of persons or a body of individuals whether incorporated or not,
 - (vi) every artificial juridical person, not falling within any of the preceding sub-clauses, and
 - (vii) any agency, office, or branch owned or controlled by such person.
- 2.1.30 'Person of Indian Origin' (PIO) means a citizen of any country other than Bangladesh or Pakistan, if
 - (i) he at any time held Indian Passport
 - (ii) he or either of his parents or any of his grandparents was a citizen of India by virtue of the Constitution of India or the Citizenship Act, 1955 (57 of 1955); or
 - (iii) the person is a spouse of an Indian citizen or a person referred to in

sub-clause (i) or (ii).

2 1 31 'Person resident in India' means -

- (i) a person residing in India for more than one hundred and eighty-two days during the course of the preceding financial year but does not include
 - (A) A person who has gone out of India or who stays outside India, in either case-
 - (a) for or on taking up employment outside India, or
 - (b) for carrying on outside India a business or vocation outside India, or
 - (c) for any other purpose, in such circumstances as would indicate his intention to stay outside India for an uncertain period;
 - (B) A person who has come to or stays in India, in either case, otherwise than-
 - (a) for or on taking up employment in India; or
 - (b) for carrying on in India a business or vocation in India, or
 - (c) for any other purpose, in such circumstances as would indicate his intention to stay in India for an uncertain period;
- (ii) any person or body corporate registered or incorporated in India,
- (iii) an office, branch or agency in India owned or controlled by a person resident outside India.
- (iv)an office, branch or agency outside India owned or controlled by a person resident in India.
- 2.1.32 'Person resident outside India' means a person who is not a Person resident in India
- 2.1.33 'RBI' means the Reserve Bank of India established under the Reserve Bank of India Act, 1934.
- 2.1.34 'Resident Entity' means 'Person resident in India' excluding an individual.
- 2.1.35 'Resident Indian Citizen' shall be interpreted in line with the definition of 'person resident in India' as per FEMA, 1999, read in conjunction with the Indian Citizenship Act, 1955.
- 2.1.36 'SEBI' means the Securities and Exchange Board of India established under

- the Securities and Exchange Board of India Act, 1992.
- 2.1.37 'SEZ' means a Special Economic Zone as defined in Special Economic Zone Act, 2005.
- 2.1.38 'SIA' means Secretariat of Industrial Assistance in DIPP, Ministry of Commerce & Industry, Government of India.
- 2.1.39 'Transferable Development Rights' (TDR) means certificates issued in respect of category of land acquired for public purposes either by the Central or State Government in consideration of surrender of land by the owner without monetary compensation, which are transferable in part or whole.
- 2.1.40 'Venture Capital Fund' (VCF) means a Fund established in the form of a Trust, a company including a body corporate and registered under Securities and Exchange Board of India (Venture Capital Fund) Regulations, 1996, which
 - (i) has a dedicated pool of capital;
 - (ii) raised in the manner specified under the Regulations; and
 - (iii) invests in accordance with the Regulations

CHAPTER 3: ORIGIN, TYPE, ELIGIBILITY, CONDITIONS AND ISSUE/TRANSFER OF INVESTMENT

3.1 WHO CAN INVEST IN INDIA?

- 3.1.1 A non-resident entity (other than a citizen of Pakistan or an entity incorporated in Pakistan) can invest in India, subject to the FDI Policy. A citizen of Bangladesh or an entity incorporated in Bangladesh can invest in India under the FDI Policy, only under the Government route.
- 3.1.2 NRIs resident in Nepal and Bhutan as well as citizens of Nepal and Bhutan are permitted to invest in the capital of Indian companies on repatriation basis, subject to the condition that the amount of consideration for such investment shall be paid only by way of inward remittance in free foreign exchange through normal banking channels.
- 3.1.3 OCBs have been derecognized as a class of Investors in India with effect from September 16, 2003. Erstwhile OCBs which are incorporated outside India and are not under the adverse notice of RBI can make fresh investments under FDI Policy as incorporated non-resident entities, with the prior approval of Government of India if the investment is through Government route; and with the prior approval of RBI if the investment is through Automatic route.
- 3.1.4 (i) An FII may invest in the capital of an Indian company either under the FDI Scheme/Policy or the Portfolio Investment Scheme. 10% individual limit and 24% aggregate limit for FII investment would still be applicable even when FIIs invest under the FDI scheme/policy
 - (ii) The Indian company which has issued shares to FIIs under the FDI Policy for which the payment has been received directly into company's account should report these figures separately under item no. 5 of Form FC-GPR (Annex-1) (Postissue pattern of shareholding) so that the details could be suitably reconciled for statistical/monitoring purposes.
 - (iii) A daily statement in respect of all transactions (except derivative trade) have to be submitted by the custodian bank in floppy / soft copy in the prescribed format directly to RBI to monitor the overall ceiling/sectoral cap/statutory ceiling.
- 3.1.5 No person other than registered FII/NRI as per Schedules II and III of Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India)

Regulations of FEMA 1999, can invest/trade in capital of Indian Companies in the Indian Stock Exchanges directly i.e. through brokers like a Person Resident in India.

3.1.6 A Foreign Venture Capital Investor (FVCI) may contribute upto 100% of the capital of a Venture Capital Fund/Indian Venture Capital Undertaking and may also set up a domestic asset management company to manage the fund. All such investments are allowed under the automatic route subject to SEBI & RBI regulations and FDI Policy. However FVCIs are also allowed to invest as non-resident entities in other companies subject to FDI Policy.

3.2 **TYPES OF INSTRUMENTS.**

- 3.2.1 Indian companies can issue equity shares, fully, compulsorily and mandatorily convertible debentures and fully, compulsorily and mandatorily convertible preference shares subject to pricing guidelines/valuation norms prescribed under FEMA Regulations. The pricing of the capital instruments should be decided/determined upfront at the time of issue of the instruments.
- 3.2.2 Other types of Preference shares/Debentures i.e. non-convertible, optionally convertible or partially convertible for issue of which funds have been received on or after May 1, 2007 are considered as debt. Accordingly all norms applicable for ECBs relating to eligible borrowers, recognized lenders, amount and maturity, end-use stipulations, etc. shall apply. Since these instruments would be denominated in rupees, the rupee interest rate will be based on the swap equivalent of London Interbank Offered Rate (LIBOR) plus the spread as permissible for ECBs of corresponding maturity
- 3.2.3 The inward remittance received by the Indian company vide issuance of DRs and FCCBs are treated as FDI and counted towards FDI.

3.2.4 Issue of shares by Indian Companies under FCCB/ADR/GDR

- (i) Indian companies can raise foreign currency resources abroad through the issue of FCCB/DR (ADRs/GDRs), in accordance with the Scheme for issue of Foreign Currency Convertible Bonds and Ordinary Shares (Through Depository Receipt Mechanism) Scheme, 1993 and guidelines issued by the Government of India there under from time to time.
- (ii) A company can issue ADRs / GDRs if it is eligible to issue shares to persons resident outside India under the FDI Policy. However, an Indian listed company, which is not eligible to raise funds from the Indian Capital Market including a

- company which has been restrained from accessing the securities market by the Securities and Exchange Board of India (SEBI) will not be eligible to issue ADRs/GDRs.
- (iii) Unlisted companies, which have not yet accessed the ADR/GDR route for raising capital in the international market, would require prior or simultaneous listing in the domestic market, while seeking to issue such overseas instruments. Unlisted companies, which have already issued ADRs/GDRs in the international market, have to list in the domestic market on making profit or within three years of such issue of ADRs/GDRs, whichever is earlier. ADRs / GDRs are issued on the basis of the ratio worked out by the Indian company in consultation with the Lead Manager to the issue. The proceeds so raised have to be kept abroad till actually required in India. Pending repatriation or utilization of the proceeds, the Indian company can invest the funds in:-
 - (a) Deposits, Certificate of Deposits or other instruments offered by banks rated by Standard and Poor, Fitch, IBCA ,Moody's, etc. with rating not below the rating stipulated by Reserve Bank from time to time for the purpose;
 - (b) Deposits with branch/es of Indian Authorized Dealers outside India; and
 - (c) Treasury bills and other monetary instruments with a maturity or unexpired maturity of one year or less.
- (iv) There are no end-use restrictions except for a ban on deployment / investment of such funds in real estate or the stock market. There is no monetary limit up to which an Indian company can raise ADRs / GDRs.
- (v) The ADR / GDR proceeds can be utilized for first stage acquisition of shares in the disinvestment process of Public Sector Undertakings / Enterprises and also in the mandatory second stage offer to the public in view of their strategic importance.
- (vi) Voting rights on shares issued under the Scheme shall be as per the provisions of Companies Act, 1956 and in a manner in which restrictions on voting rights imposed on ADR/GDR issues shall be consistent with the Company Law provisions. Voting rights in the case of banking companies will continue to be in terms of the provisions of the Banking Regulation Act, 1949 and the instructions issued by the Reserve Bank from time to time, as applicable to all shareholders exercising voting rights.

- (vii) Erstwhile OCBs who are not eligible to invest in India and entities prohibited from buying, selling or dealing in securities by SEBI will not be eligible to subscribe to ADRs / GDRs issued by Indian companies.
- (viii)The pricing of ADR / GDR issues should be made at a price determined under the provisions of the Scheme of issue of Foreign Currency Convertible Bonds and Ordinary Shares (through Depository Receipt Mechanism) Scheme, 1993 and guidelines issued by the Government of India and directions issued by the Reserve Bank, from time to time.
- (ix) The pricing of sponsored ADRs/GDRs would be determined under the provisions of the Scheme of issue of Foreign Currency Convertible Bonds and Ordinary Shares (Through Depository Receipt Mechanism) Scheme, 1993 and guidelines issued by the Government of India and directions issued by the Reserve Bank, from time to time.
- 3.2.5 (i) **Two-way Fungibility Scheme:**A limited two-way Fungibility scheme has been put in place by the Government of India for ADRs / GDRs. Under this Scheme, a stock broker in India, registered with SEBI, can purchase shares of an Indian company from the market for conversion into ADRs/GDRs based on instructions received from overseas investors. Re-issuance of ADRs / GDRs would be permitted to the extent of ADRs / GDRs which have been redeemed into underlying shares and sold in the Indian market.
- (ii) **Sponsored ADR/GDR issue:** An Indian company can also sponsor an issue of ADR / GDR. Under this mechanism, the company offers its resident shareholders a choice to submit their shares back to the company so that on the basis of such shares, ADRs / GDRs can be issued abroad. The proceeds of the ADR / GDR issue are remitted back to India and distributed among the resident investors who had offered their Rupee denominated shares for conversion. These proceeds can be kept in Resident Foreign Currency (Domestic) accounts in India by the resident shareholders who have tendered such shares for conversion into ADRs / GDRs.

3.3 ENTITIES INTO WHICH FDI CAN BE MADE

3.3.1 **FDI in an Indian Company**

(i) Indian companies including those which are micro and small enterprises (MSEs) can issue capital against FDI.

3.3.2 FDI in Partnership Firm / Proprietary Concern:

- (i) A Non-Resident Indian (NRI) or a Person of Indian Origin (PIO) resident outside India can invest by way of contribution to the capital of a firm or a proprietary concern in India on non-repatriation basis provided;
 - (a) Amount is invested by inward remittance or out of NRE/FCNR(B)/NRO account maintained with Authorized Dealers / Authorized banks.
 - (b) The firm or proprietary concern is not engaged in any agricultural/plantation or real estate business or print media sector.
 - (c) Amount invested shall not be eligible for repatriation outside India.
- (ii) Investments with repatriation benefits: NRIs/PIO may seek prior permission of Reserve Bank for investment in sole proprietorship concerns/partnership firms with repatriation benefits. The application will be decided in consultation with the Government of India.
- (iii)Investment by non-residents other than NRIs/PIO: A person resident outside India other than NRIs/PIO may make an application and seek prior approval of Reserve Bank for making investment by way of contribution to the capital of a firm or a proprietorship concern or any association of persons in India. The application will be decided in consultation with the Government of India.
- (iv)Restrictions: An NRI or PIO is not allowed to invest in a firm or proprietorship concern engaged in any agricultural/plantation activity or real estate business (i.e. dealing in land and immovable property with a view to earning profit or earning income there from) or engaged in Print Media.
- 3.3.3 **FDI in Trusts:** FDI in Trusts other than VCF is not permitted.
- 3.3.4 **FDI** in other Entities¹: FDI in resident entities other than those mentioned above is not permitted.

3.4 CONDITIONS ON ISSUE/TRANSFER OF SHARES

3.4.1 The capital instruments should be issued within 180 days from the date of receipt of the inward remittance or by debit to the NRE/FCNR (B) account of the non-resident investor. In case, the capital instruments are not issued within 180 days from the date of receipt of the inward remittance or date of debit to the NRE/FCNR (B) account, the amount of consideration so received should be refunded immediately to the non-resident

¹ DIPP has released a Discussion paper towards allowing FDI in Limited Liability Partnership firms,,calling for views/suggestions from the stakeholders to review the extant policy

investor by outward remittance through normal banking channels or by credit to the NRE/FCNR (B) account, as the case may be. Non-compliance with the above provision would be reckoned as a contravention under FEMA and would attract penal provisions. In exceptional cases, refund of the amount of consideration outstanding beyond a period of 180 days from the date of receipt may be considered by the RBI, on the merits of the case.

- 3.4.2 **Issue price of shares** Price of shares issued to persons resident outside India under the FDI Policy, shall not be less than
 - a. the price worked out in accordance with the SEBI guidelines, as applicable, where the shares of the company is listed on any recognised stock exchange in India;
 - b. the fair valuation of shares done by a SEBI registered Category I Merchant Banker or a Chartered Accountant as per the discounted free cash flow method, where the shares of the company is not listed on any recognised stock exchange in India; and
 - c. the price as applicable to transfer of shares from resident to non-resident as per the pricing guidelines laid down by the Reserve Bank from time to time, where the issue of shares is on preferential allotment..
- 3.4.3 **Foreign Currency Account** Indian companies which are eligible to issue shares to persons resident outside India under the FDI Policy may be allowed to retain the share subscription amount in a Foreign Currency Account, with the prior approval of RBI.

3.4.4 Transfer of shares and convertible debentures –

- (i) Subject to FDI sectoral policy, non-resident investors can also invest in Indian companies by purchasing/acquiring existing shares from Indian shareholders or from other non-resident shareholders. General permission has been granted to non-residents/NRIs for acquisition of shares by way of transfer subject to the following:
 - (a) A person resident outside India (other than NRI and erstwhile OCB) may transfer by way of sale or gift, the shares or convertible debentures to any person resident outside India (including NRIs).
 - (b) NRIs may transfer by way of sale or gift the shares or convertible debentures held by them to another NRI.

In both the above cases, the 'Existing Venture/tie-up condition' as defined in para 4.2.2 would apply.

- (c) A person resident outside India can transfer any security to a person resident in India by way of gift.
- (d) A person resident outside India can sell the shares and convertible debentures of an Indian company on a recognized Stock Exchange in India through a stock broker registered with stock exchange or a merchant banker registered with SEBI.
- (e) A person resident in India can transfer by way of sale, shares/convertible debentures (including transfer of subscriber's shares), of an Indian company in sectors other than financial services sectors (i.e. Banks, NBFC, Insurance, ARCs, CICs, infrastructure companies in the securities market viz. Stock Exchanges, Clearing Corporations, and Depositories, Commodity Exchanges, etc.) under private arrangement to a person resident outside India, subject to the guidelines given in **Annex-2**.
- (f) General permission is also available for transfer of shares/convertible debentures, by way of sale under private arrangement by a person resident outside India to a person resident in India, subject to the guidelines given in **Annex-2**.
- (g) The above General Permission also covers transfer by a resident to a non-resident of shares/convertible debentures of an Indian company, engaged in an activity earlier covered under the Government Route but now falling under Automatic Route, as well as transfer of shares by a non-resident to an Indian company under buyback and/or capital reduction scheme of the company. However, this General Permission is not available in case of transfer of shares / debentures, from a Resident to a Non-Resident/Non-Resident Indian, of an entity engaged in any activity in the financial services sector (i.e. Banks, NBFCs, ARCs, CICs, Insurance, infrastructure companies in the securities market such as Stock Exchanges, Clearing Corporations, and Depositories, Commodity Exchanges, etc.).
- (h) The Form FC-TRS should be submitted to the AD Category-I Bank, within 60 days from the date of receipt of the amount of consideration. The onus of

- submission of the Form FC-TRS within the given timeframe would be on the transferor/transferee, resident in India.
- (ii) The sale consideration in respect of equity instruments purchased by a person resident outside India, remitted into India through normal banking channels, shall be subjected to a Know Your Customer (KYC) check by the remittance receiving AD Category I bank at the time of receipt of funds. In case, the remittance receiving AD Category I bank is different from the AD Category I bank handling the transfer transaction, the KYC check should be carried out by the remittance receiving bank and the KYC report be submitted by the customer to the AD Category I bank carrying out the transaction along with the Form FC-TRS.
- (iii) **Escrow:** AD Category I banks have been given general permission to open Escrow account and Special account of non-resident corporate for open offers / exit offers and delisting of shares. The relevant SEBI (SAST) Regulations or any other applicable SEBI Regulations/ provisions of the Companies Act, 1956 will be applicable.

3.4.5 Prior permission of RBI in certain cases for transfer of capital instruments –

- (i) The following instances of transfer of capital instruments from resident to non-residents by way of sale require prior approval of RBI:
 - (a) Transfer of capital instruments of an Indian company engaged in financial services sector (i.e. Banks, NBFCs, Asset Reconstruction Companies, CICs, Insurance companies, infrastructure companies in the securities market such as Stock Exchanges, Clearing Corporations, and Depositories, Commodity Exchanges, etc.).
 - (b) Transactions which attract the provisions of SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 1997.
 - (c) The activity of the Indian company whose capital instruments are being transferred falls outside the automatic route and the approval of the Government has been obtained for the said transfer.
 - (d) The transfer is to take place at a price which falls outside the pricing guidelines specified by the Reserve Bank from time to time.
 - (e) Transfer of capital instruments where the non-resident acquirer proposes deferment of payment of the amount of consideration, prior approval of the Reserve Bank would be required, as hitherto. Further, in case approval is granted for a transaction, the same should be reported in Form FC-TRS, to an

- AD Category I bank for necessary due diligence, within 60 days from the date of receipt of the full and final amount of consideration.
- (ii) The transfer of capital instruments of companies engaged in sectors falling under the Government Route from residents to non-residents by way of sale or otherwise requires Government approval followed by permission from RBI.
- (iii) A person resident in India, who intends to transfer any capital instrument, by way of gift to a person resident outside India, has to obtain prior approval from Reserve Bank. While forwarding applications to Reserve Bank for approval for transfer of capital instruments by way of gift, the documents mentioned in Annex-3 should be enclosed. Reserve Bank considers the following factors while processing such applications:
 - (a) The proposed transferee (donee) is eligible to hold such capital instruments under Schedules 1, 4 and 5 of Notification No. FEMA 20/2000-RB dated May 3, 2000, as amended from time to time.
 - (b) The gift does not exceed 5 per cent of the paid-up capital of the Indian company/each series of debentures/each mutual fund scheme.
 - (c) The applicable sectoral cap limit in the Indian company is not breached.
 - (d) The transferor (donor) and the proposed transferee (donee) are close relatives as defined in Section 6 of the Companies Act, 1956, as amended from time to time. The current list is reproduced in **Annex-4**.
 - (e) The value of capital instruments to be transferred together with any capital instruments already transferred by the transferor, as gift, to any person residing outside India does not exceed the rupee equivalent of USD 25,000 during the calendar year.
 - (f) Such other conditions as stipulated by Reserve Bank in public interest from time to time.

3.4.6 Conversion of ECB/Lumpsum Fee/Royalty into Equity²

(i) Indian companies have been granted general permission for conversion of External Commercial Borrowings (ECB) (excluding those deemed as ECB) in convertible foreign currency into equity shares/fully compulsorily and mandatorily convertible preference shares, subject to the following conditions and reporting requirements.

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² DIPP has released a Discussion paper for issue of shares against non-cash consideration, calling for views/suggestions from the stakeholders to review the extant policy

- (a) The activity of the company is covered under the Automatic Route for FDI or the company has obtained Government approval for foreign equity in the company;
- (b) The foreign equity after conversion of ECB into equity is within the sectoral cap, if any;
- (c) Pricing of shares is as per the provision of para 3.4.2 above;
- (d) Compliance with the requirements prescribed under any other statute and regulation in force; and
- (e) The conversion facility is available for ECBs availed under the Automatic or Government Route and is applicable to ECBs, due for payment or not, as well as secured/unsecured loans availed from non-resident collaborators.
- (ii) General permission is also available for issue of shares/preference shares against lump sum technical know-how fee, royalty, under automatic route or SIA/FIPB route, subject to pricing guidelines as per the provision of para 3.4.2 above and compliance with applicable tax laws.

3.5 ISSUE OF INSTRUMENTS

- 3.5.1 **Issue of Rights/Bonus Shares** FEMA provisions allow Indian companies to freely issue Rights/Bonus shares to existing non-resident shareholders, subject to adherence to sectoral cap, if any. However, such issue of bonus / rights shares has to be in accordance with other laws/statutes like the Companies Act, 1956, SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 (in case of listed companies), etc. The offer on right basis to the persons resident outside India shall be:
- (a) in the case of shares of a company listed on a recognized stock exchange in India, at a price as determined by the company;
- (b) in the case of shares of a company not listed on a recognized stock exchange in India, at a price which is not less than the price at which the offer on right basis is made to resident shareholders.
- 3.5.2 **Prior permission of RBI for Rights issue to erstwhile OCBs-** OCBs have been de-recognised as a class of investors from September 16, 2003. Therefore companies desiring to issue rights share to such erstwhile OCBs will have to take specific prior

permission from RBI. As such, entitlement of rights share is not automatically available to erstwhile OCBs. However bonus shares can be issued to erstwhile OCBs without the approval of RBI.

- 3.5.3 Additional allocation of rights share by residents to non-residents Existing non-resident shareholders are allowed to apply for issue of additional shares/ fully, compulsorily and mandatorily convertible debentures/ fully, compulsorily and mandatorily convertible preference shares over and above their rights share entitlements. The investee company can allot the additional rights share out of unsubscribed portion, subject to the condition that the overall issue of shares to non-residents in the total paid-up capital of the company does not exceed the sectoral cap.
- 3.5.4 Acquisition of shares under Scheme of Merger/Demerger/Amalgamation Mergers/demergers/ amalgamations of companies in India are usually governed by an order issued by a competent Court on the basis of the Scheme submitted by the companies undergoing merger/demerger/amalgamation. Once the scheme of merger or demerger or amalgamation of two or more Indian companies has been approved by a Court in India, the transferee company or new company is allowed to issue shares to the shareholders of the transferor company resident outside India, subject to the conditions that:
 - (i) the percentage of shareholding of persons resident outside India in the transferee or new company does not exceed the sectoral cap, and
 - (ii) the transferor company or the transferee or the new company is not engaged in activities which are prohibited under the FDI policy.

3.5.5 Issue of shares under Employees Stock Option Scheme (ESOPs) –

- (i) Listed Indian companies are allowed to issue shares under the Employees Stock Option Scheme (ESOPs), to its employees or employees of its joint venture or wholly owned subsidiary abroad who are resident outside India, other than to the citizens of Pakistan. ESOPs can be issued to citizens of Bangladesh with the prior approval of FIPB. Shares under ESOPs can be issued directly or through a Trust subject to the condition that:
 - (a) The scheme has been drawn in terms of relevant regulations issued by the SEBI, and
 - (b) The face value of the shares to be allotted under the scheme to the non-resident employees does not exceed 5 per cent of the paid-up capital of the issuing company.

- (ii) Unlisted companies have to follow the provisions of the Companies Act, 1956. The Indian company can issue ESOPs to employees who are resident outside India, other than to the citizens of Pakistan. ESOPs can be issued to the citizens of Bangladesh with the prior approval of the FIPB.
- (iii)The issuing company is required to report the details of such issues to the Regional Office concerned of the Reserve Bank, within 30 days from the date of issue of shares.
- 3.5.6 **Share Swap**: In cases of investment by way of swap of shares, irrespective of the amount, valuation of the shares will have to be made by a Category I Merchant Banker registered with SEBI or an Investment Banker outside India registered with the appropriate regulatory authority in the host country. Approval of the Foreign Investment Promotion Board (FIPB) will also be a prerequisite for investment by swap of shares.

CHAPTER 4: CALCULATION, ENTRY ROUTE, CAPS, ENTRY CONDITIONS, ETC. OF INVESTMENT

4.1 <u>CALCULATION OF TOTAL FOREIGN INVESTMENT I.E. DIRECT AND INDIRECT FOREIGN INVESTMENT IN INDIAN COMPANIES.</u>

- 4.1.1 Investment in Indian companies can be made both by non-resident as well as resident Indian entities. Any non-resident investment in an Indian company is direct foreign investment. Investment by resident Indian entities could again comprise of both resident and non-resident investment. Thus, such an Indian company would have indirect foreign investment if the Indian investing company has foreign investment in it. The indirect investment can also be a cascading investment i.e. through multi-layered structure.
- 4.1.2 For the purpose of computation of indirect Foreign investment, Foreign Investment in Indian company shall include all types of foreign investments i.e. FDI; investment by FIIs(holding as on March 31); NRIs; ADRs; GDRs; Foreign Currency Convertible Bonds (FCCB); fully, compulsorily and mandatorily convertible preference shares and fully, compulsorily and mandatorily convertible Debentures regardless of whether the said investments have been made under Schedule 1, 2, 3 and 6 of FEMA (Transfer or Issue of Security by Persons Resident Outside India) Regulations.

4.1.3 Guidelines for calculation of total foreign investment i.e. direct and indirect foreign investment in an Indian company.

(i) Counting the Direct Foreign Investment: All investment directly by a non-resident entity into the Indian company would be counted towards foreign investment.

(ii) Counting of indirect foreign Investment:

- (a) The foreign investment through the investing Indian company would not be considered for calculation of the indirect foreign investment in case of Indian companies which are 'owned **and** controlled' by resident Indian citizens and/or Indian Companies which are owned and controlled by resident Indian citizens.
- (b) For cases where condition (a) above is not satisfied or if the investing company is owned **or** controlled by 'non resident entities', the entire investment by the

investing company into the subject Indian Company would be considered as indirect foreign investment,

Provided that, as an exception, the indirect foreign investment in only the 100% owned subsidiaries of operating-cum-investing/investing companies, will be limited to the foreign investment in the operating-cum-investing/ investing company. This exception is made since the downstream investment of a 100% owned subsidiary of the holding company is akin to investment made by the holding company and the downstream investment should be a mirror image of the holding company. This exception, however, is strictly for those cases where the entire capital of the downstream subsidy is owned by the holding company.

Illustration

To illustrate, if the indirect foreign investment is being calculated for Company X which has investment through an investing Company Y having foreign investment, the following would be the method of calculation:

- (A) where Company Y has foreign investment less than 50%- Company X would not be taken as having any indirect foreign investment through Company Y.
- (B) where Company Y has foreign investment of say 75% and:
 - (I) invests 26% in Company X, the entire 26% investment by Company Y would be treated as indirect foreign investment in Company X;
 - (II) Invests 80% in Company X, the indirect foreign investment in Company X would be taken as 80%
 - (III) where Company X is a wholly owned subsidiary of Company Y (i.e. Company Y owns 100% shares of Company X), then only 75% would be treated as indirect foreign equity and the balance 25% would be treated as resident held equity. The indirect foreign equity in Company X would be computed in the ratio of 75: 25 in the total investment of Company Y in Company X.
- (iii)The total foreign investment would be the sum total of direct and indirect foreign investment.
- (iv) The above methodology of calculation would apply at every stage of investment in Indian Companies and thus to each and every Indian Company.

(v) Additional conditions:

(a) The full details about the foreign investment including ownership details etc. in Indian company(s) and information about the control of the company(s) would be

- furnished by the Company(s) to the Government of India at the time of seeking approval.
- (b) In any sector/activity, where Government approval is required for foreign investment and in cases where there are any *inter-se* agreements between/amongst share-holders which have an effect on the appointment of the Board of Directors or on the exercise of voting rights or of creating voting rights disproportionate to shareholding or any incidental matter thereof, such agreements will have to be informed to the approving authority. The approving authority will consider such *inter-se* agreements for determining ownership and control when considering the case for granting approval for foreign investment.
- (c) In all sectors attracting sectoral caps, the balance equity i.e. beyond the sectoral foreign investment cap, would specifically be beneficially owned by/held with/in the hands of resident Indian citizens and Indian companies, owned and controlled by resident Indian citizens.
- (d) In the I& B and Defence sectors where the sectoral cap is less than 49%, the company would need to be 'owned **and** controlled' by resident Indian citizens and Indian companies, which are owned and controlled by resident Indian citizens.
 - (A) For this purpose, the equity held by the largest Indian shareholder would have to be at least 51% of the total equity, excluding the equity held by Public Sector Banks and Public Financial Institutions, as defined in Section 4A of the Companies Act, 1956. The term 'largest Indian shareholder', used in this clause, will include any or a combination of the following:
 - (I) In the case of an individual shareholder,
 - (aa) The individual shareholder,
 - (bb) A relative of the shareholder within the meaning of Section 6 of the Companies Act, 1956.
 - (cc) A company/ group of companies in which the individual shareholder/HUF to which he belongs has management and controlling interest.
 - (II) In the case of an Indian company,
 - (aa) The Indian company
 - (bb) A group of Indian companies under the same management and ownership control.

- (B) For the purpose of this Clause, "Indian company" shall be a company which must have a resident Indian or a relative as defined under Section 6 of the Companies Act, 1956/ HUF, either singly or in combination holding at least 51% of the shares.
- (C) Provided that, in case of a combination of all or any of the entities mentioned in Sub-Clauses (i) and (ii) of clause 4.1.3(v)(d)(1) above, each of the parties shall have entered into a legally binding agreement to act as a single unit in managing the matters of the applicant company.
- (e) If a declaration is made by persons as per section 187C of the Indian Companies Act about a beneficial interest being held by a non resident entity, then even though the investment may be made by a resident Indian citizen, the same shall be counted as foreign investment.
- 4.1.4 The above mentioned policy and the methodology would be applicable for determining the total foreign investment in all sectors, excepting in sectors where it is governed specifically under any statutes or rules there under. The above methodology of determining direct and indirect foreign investment therefore does not apply to the Insurance Sector which will continue to be governed by the relevant Regulation.
- 4.1.5 Any foreign investment already made in accordance with the guidelines in existence prior to February 13, 2009 (date of issue of Press Note 2 of 2009) would not require any modification to conform to these guidelines. All other investments, past and future, would come under the ambit of these new guidelines.

4.2 ENTRY ROUTES FOR INVESTMENT:

4.2.1 Investments can be made by non-residents in the equity shares/fully, compulsorily and mandatorily convertible debentures/ fully, compulsorily and mandatorily convertible preference shares of an Indian company, through two routes; the Automatic Route and the Government Route. Under the Automatic Route, the non-resident investor or the Indian company does not require any approval from the RBI or Government of India for the investment. Under the Government Route, prior approval of the Government of India through Foreign Investment Promotion Board (FIPB) is required. Proposals for foreign investment under Government route as laid down in the FDI policy from time to time, are

considered by the Foreign Investment Promotion Board (FIPB) in Department of Economic Affairs (DEA), Ministry of Finance.

- 4.2.2 Investment would be subject to the 'Existing Venture/ tie-up condition' as defined below:
- 4.2.2.1 With effect from January 12, 2005 the joint venture agreements are expected to include a 'conflict of interest' clause to determine/ safeguard the interests of joint venture partners in the event of one of the partners desiring to set up another joint venture or a wholly owned subsidiary in the same field of economic activity. The policy is, however, expected to protect the interest of the joint venture partner where the agreement had been entered on/ prior to January 12, 2005.
- 4.2.2.2 Where a non-resident investor has an existing joint venture/ technology transfer/ trademark agreement, as on January 12, 2005, new proposals in the same field for investment/technology transfer/technology collaboration/trademark agreement would have to be under the Government approval route through FIPB/ Project Approval Board. The onus to provide requisite justification that the new proposal would not jeopardize the existing joint venture or technology transfer/ trademark partner, would lie equally on the non-resident investor/ technology supplier and the Indian partner.
- 4.2.2.3 The following investments, however, will be exempt from the requirement of Government approval even though the non-resident investor may be having a joint venture or technology transfer/ trademark agreement in the same field:
 - (a) Investments to be made by Venture Capital Fund registered with the Securities and Exchange Board of India (SEBI); or
 - (b) Investments by Multinational Financial Institutions like Asian Development Bank(ADB), International Finance Corporation(IFC), Commonwealth Finance Corporation (CDC), Deutsche Entwicklungs Gescelschaft (DEG) etc.; or
 - (c) where in the existing joint venture, investment by either of the parties is less than 3 per cent; or
 - (d) where the existing joint venture / collaboration is defunct or sick; or

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³ DIPP has released a Discussion paper calling for views/suggestions from the stakeholders to review the extant policy on subjecting investment to the 'Existing Venture/ tie-up condition'

(e) for issue of shares of an Indian company engaged in Information Technology sector or in the mining sector, if the existing joint venture or technology transfer / trade mark agreement of the person to whom the shares are to be issued are also in the Information Technology sector or in the mining sector for same area/mineral.

4.2.2.4 For the purpose of 'same' field 4 digit NIC, 1987 Code⁴ will be relevant.

4.2.3 Guidelines for establishment of Indian companies/ transfer of ownership or control of Indian companies, from resident Indian citizens to non-resident entities, in sectors with caps:

In sectors/activities with caps, including *inter-alia* defence production, air transport services, ground handling services, asset reconstruction companies, private sector banking, broadcasting, commodity exchanges, credit information companies, insurance, print media, telecommunications and satellites, Government approval/FIPB approval would be required in all cases where:

- (i) An Indian company is being established with foreign investment and is owned by a non-resident entity or
- (ii) An Indian company is being established with foreign investment and is controlled by a non-resident entity or
- (iii) The control of an existing Indian company, currently owned or controlled by resident Indian citizens and Indian companies, which are owned or controlled by resident Indian citizens, will be/is being transferred/passed on to a non-resident entity as a consequence of transfer of shares and/or fresh issue of shares to non-resident entities through amalgamation, merger/demerger, acquisition etc. or
- (iv) The ownership of an existing Indian company, currently owned or controlled by resident Indian citizens and Indian companies, which are owned or controlled by resident Indian citizens, will be/is being transferred/passed on to a non-resident entity as a consequence of transfer of shares and/or fresh issue of shares to non-resident entities through amalgamation, merger/demerger, acquisition etc.
- (v) It is clarified that these guidelines will not apply for sectors/activities where there are no foreign investment caps, that is, 100% foreign investment is permitted under the automatic route.

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⁴ NIC Codes are available at http://siadipp.nic.in/policy/nic/nic.htm

(vi) It is also clarified that Foreign investment shall include all types of foreign investments i.e. FDI, investment by FIIs, NRIs, ADRs, GDRs, Foreign Currency Convertible Bonds (FCCB) and fully, mandatorily & compulsorily convertible preference shares/debentures, regardless of whether the said investments have been made under Schedule 1, 2, 3 and 6 of FEMA (Transfer or Issue of Security by Persons Resident Outside India) Regulations.

4.3 CAPS ON INVESTMENTS

4.3.1 Investments can be made by non-residents in the capital of a resident entity only to the extent of the percentage of the total capital as provided/permitted in the FDI policy. Thus while investment are prohibited in some sectors/activities, there are restrictions/conditions/caps on the investment in certain other sector/activities. The caps in various sector(s)/activity are detailed out in Chapter 5 of this circular.

4.4 ENTRY CONDITIONS ON INVESTMENT

4.4.1 Investments can be permitted to be made by non-residents in the capital of a resident entity in certain sectors/activity with entry conditions. These entry conditions would be applicable for investment only by non-resident entities. Such conditions may include norms for minimum capitalization, lock-in period, etc. The entry conditions in various sectors/activities are detailed in Chapter 5 of this circular.

4.5 <u>OTHER CONDITIONS ON INVESTMENT BESIDES ENTRY</u> <u>CONDITIONS</u>

- 4.5.1 Besides the entry conditions on foreign investment, the investment/investors need to conform to all relevant sectoral laws, regulations, rules etc.
- 4.5.2 The national security/internal security related conditions as contained in relevant statutes or notifications of the Government will also have to be complied with.
- 4.5.3 The State Governments/Union Territories have regulations in relations to the subjects in their legislative domain. These conditions also have to be met/complied with.

4.6 <u>DOWNSTREAM INVESTMENT BY INDIAN COMPANIES</u>

4.6.1 The Policy for downstream investment by Indian companies seeks to lay down and clarify about compliance with the Foreign investment norms on entry route, conditionalities and sectoral caps. The 'guiding principle' is that downstream investment by companies

'owned' or 'controlled' by non resident entities would require to follow the same norms as a direct foreign investment i.e. only as much can be done by way of indirect foreign investment through downstream investment in Para 4.1 as can be done through direct foreign investment and what can be done directly can be done indirectly under same norms.

4.6.2 The Guidelines for calculation of total foreign investment, both direct and indirect in an Indian company, at every stage of investment, including downstream investment, have been detailed in Para 4.1 which enables determination of total foreign investment in any/all Indian Companies.

4.6.3 For the purpose of this chapter,

- (i) 'Operating Company' is an Indian company which is undertaking operations in various economic activities and sectors.
- (ii) 'Downstream investment' means indirect foreign investment by one Indian company into another Indian company by way of subscription or acquisition in terms of Para 4.1. Para 4.1.3 provides the guidelines for calculation of indirect foreign investment with conditions specified in para 4.1.3 (v).
- (iv) 'Foreign Investment' would have the same meaning as in Para 4.1

4.6.4 Guidelines for foreign investment into investing companies /downstream investment by Indian Companies 'owned and/or controlled by non resident entities' as per Para 4.1:

The Policy on downstream investment comprises policy for (i) only operating companies (ii) operating-cum-investing companies (iii) only investing companies as below:

- (i) Only operating companies: Foreign investment in such companies would have to comply with the relevant sectoral conditions on entry route, conditionalities and caps with regard to the sectors in which such companies are operating.
- (ii) Operating-cum-investing companies:
- (a) Foreign investment into such companies would have to comply with the relevant sectoral conditions on entry route, conditionalities and caps with regard to the sectors in which such companies are operating.

- (b) Further, the subject Indian companies into which downstream investments are made by such companies would have to comply with the relevant sectoral conditions on entry route, conditionalities and caps in regard of the sector in which the subject Indian companies are operating.
- (iii) Investing companies:
- (a) Foreign Investment in Investing Companies will require the prior Government/FIPB approval, regardless of the amount or extent of foreign investment.
- (b) The Indian companies into which downstream investments are made by such investing companies would have to comply with the relevant sectoral conditions on entry route, conditionalities and caps in regard of the sector in which the subject Indian companies are operating.
- 4.6.5 For infusion of foreign investment into such companies which do not have any operations and also do not have any downstream investments, Government/FIPB approval would be required, regardless of the amount or extent of foreign investment. Further, as and when such company commences business(s) or makes downstream investment it will have to comply with the relevant sectoral conditions on entry route, conditionalities and caps.
- 4.6.6. For Operating-cum- investing companies and investing companies (Para 4.6.4) and for companies as per para 4.6.5 above, downstream investments can be made subject to the following conditions:
 - (i) Such company is to notify SIA, DIPP and FIPB of its downstream investment in the form available at http://www.fipbindia.com/portal/forms/FIPB%20Application%20Form%20for%20 Press%20Note%204%20of%202009.doc within 30 days of such investment even if capital instruments have not been allotted along with the modality of investment in new/existing ventures (with/without expansion programme);
 - (ii) downstream investment by way of induction of foreign equity in an existing Indian Company to be duly supported by a resolution of the Board of Directors supporting the said induction as also a shareholders Agreement if any;
 - (iii) issue/transfer/pricing/valuation of shares shall be in accordance with applicable SEBI/RBI guidelines;

(iv) For the purpose of downstream investment, the operating cum investing companies and the investing companies would have to bring in requisite funds from abroad and not leverage funds from domestic market for such investments. This would, however, not preclude downstream operating companies from raising debt in the domestic market. Downstream investments through internal accruals are permissible, subject to provisions of para 4.6.4.

4.7 GUIDELINES FOR CONSIDERATION OF FDI PROPOSALS BY FIPB:

- 4.7.1 The following guidelines are laid down to enable the FIPB to consider the proposals for FDI and formulate its recommendations.
- 4.7.2 All applications should be put up before the FIPB by its Secretariat within 15 days and it should be ensured that comments of the administrative ministries are placed before the Board either prior to/or in the meeting of the Board.
- 4.7.3 Proposals should be considered by the Board keeping in view the time frame of thirty (30) days for communicating Government decision.
- 4.7.4 In cases in which either the proposal is not cleared or further information is required in order to obviate delays presentation by applicant in the meeting of the FIPB should be resorted to.
- 4.7.5 While considering cases and making recommendations, FIPB should keep in mind the sectoral requirements and the sectoral policies vis-à-vis the proposal (s).
- 4.7.6 FIPB would consider each proposal in its totality
- 4.7.7 The Board should examine the following while considering proposals submitted to it for consideration.
 - (i) whether the items of activity involve industrial licence or not and if so the considerations for grant of industrial licence must be gone into;
 - (ii) whether the proposal involves any export projection and if so the items of export and the projected destinations.
 - (iii) Whether the proposal has any strategic or defence related considerations.
- 4.7.8 While considering proposals the following may be prioritised.
 - (i) Items falling in infrastructure sector.
 - (ii) Items which have an export potential.
 - (iii)Items which have large scale employment potential and especially for rural people.
 - (iv) Items which have a direct or backward linkage with agro business/farm sector.

- (v) Items which have greater social relevance such as hospitals, human resource development, life saving drugs and equipment.
- (vi)Proposals which result in induction of technology or infusion of capital.
- 4.7.9 The following should be especially considered during the scrutiny and consideration of proposals.
 - (i) The extent of foreign equity proposed to be held (keeping in view sectoral caps if any
 - (ii) Extent of equity from the point of view whether the proposed project would amount to a holding company/wholly owned subsidiary/a company with dominant foreign investment (i.e. 76% or more) joint venture.
 - (iii)Whether the proposed foreign equity is for setting up a new project (joint venture or otherwise) or whether it is for enlargement of foreign/NRI equity or whether it is for fresh induction of foreign equity/NRI equity in an existing Indian company.
 - (iv)In the case of fresh induction offerings/NRI equity and/or in cases of enlargement of foreign/NRI equity, in existing Indian companies whether there is a resolution of the Board of Directors supporting the said induction/enlargement of foreign/NRI equity and whether there is a shareholders agreement or not.
 - (v) In the case of induction of fresh equity in the existing Indian companies and/or enlargement of foreign equity in existing Indian companies, the reason why the proposal has been made and the modality for induction/enhancement (i.e. whether by increase of paid up capital/authorized capital, transfer of shares (hostile or otherwise) whether by rights issue, or by what modality.
 - (vi)Issue/transfer/pricing of shares will be as per SEBI/RBI guidelines.
 - (vii) Whether the activity is an industrial or a service activity or a combination of both.
 - (viii) Whether the items of activity involves any restriction by way of reservation for the Micro & Small Enterprises sector.
 - (ix) Whether there are any sectoral restrictions on the activity
 - (x) Whether the proposal involves import of items which are either hazardous, banned or detrimental to environment (e.g. import of plastic scrap or recycled plastics).
- 4.7.10 No condition specific to the letter of approval issued to a non-resident investor would be changed or additional condition imposed subsequent to the issue of a letter of approval. This would not prohibit changes in general policies and, regulations applicable to the industrial sector.

4.8 CONSTITUTION OF FIPB:

- 4.8.1 FIPB comprises of the following Core Group of Secretaries to the Government of India:
 - (i) Secretary to Government, Department of Economic Affairs, Ministry of Finance – Chairperson
 - (ii) Secretary to Government, Department of Industrial Policy & Promotion, Ministry of Commerce & Industry
 - (iii)Secretary to Government, Department of Commerce, Ministry of Commerce & Industry
 - (iv)Secretary to Government, Economic Relations, Ministry of External Affairs
 - (v) Secretary to Government, Ministry of Overseas Indian Affairs.
- 4.8.2 The Board would be able to co-opt other Secretaries to the Central Government and top officials of financial institutions, banks and professional experts of Industry and Commerce, as and when necessary.

4.9 APPROVAL LEVELS FOR CASES UNDER GOVERNMENT ROUTE

- 4.9.1 The following approval levels shall operate for proposals involving FDI under the Government route i.e. requiring prior Government approval:
 - (i) The Minister of Finance who is in-charge of FIPB would consider the recommendations of FIPB on proposals with total foreign equity inflow of and below Rs.1200 crore.
 - (ii) The recommendations of FIPB on proposals with total foreign equity inflow of more than Rs. 1200 crore would be placed for consideration of CCEA. The FIPB Secretariat in DEA will process the recommendations of FIPB to obtain the approval of Minister of Finance and CCEA.

(iii) The CCEA would also consider the proposals which may be referred to it by the FIPB/ the Minister of Finance (in-charge of FIPB).

4.10 CASES WHICH DO NOT REQUIRE FRESH APPROVAL

- 4.10.1 Companies may not require fresh prior approval of the Government i.e. Minister in-charge of FIPB/CCEA for bringing in additional foreign investment into the same entity, in the following cases:
- (i) Cases of entities whose activities had earlier required prior approval of FIPB/CCFI/CCEA and who had, accordingly, earlier obtained prior approval of FIPB/CCFI/CCEA for their initial foreign investment but subsequently such activities/sectors have been placed under automatic route;
- (ii) Cases of entities whose activities had sectoral caps earlier and who had, accordingly, earlier obtained prior approval of FIPB/CCFI/CCEA for their initial foreign investment but subsequently such caps were removed/increased and the activities placed under the automatic route; provided that such additional investment alongwith the initial/original investment does not exceed the sectoral caps; and
- (iii) The cases of additional foreign investment into the same entity where prior approval of FIPB/CCFI/CCEA had been obtained earlier for the initial/original foreign investment due to requirements of Press Note 18/1998 or Press Note 1 of 2005 and prior approval of the Government under the FDI policy is not required for any other reason/purpose.
- 4.11 Guidelines for e-filing of applications, filing of amendment applications and instructions to applicants are available at FIPB's website (http://finmin.nic.in/fipbweb/fipbwebreports/webpage.asp and http://www.fipbindia.com).

CHAPTER 5: POLICY ON ROUTE, CAPS AND ENTRY CONDITIONS:

5.1 **PROHIBITION ON INVESTMENT IN INDIA.**

FDI is prohibited in the following activities/sectors:

- (a) Retail Trading (except single brand product retailing)
- (b) Lottery Business including Government /private lottery, online lotteries,etc.
- (c) Gambling and Betting including casinos etc.
- (d) Business of chit fund
- (e) Nidhi company
- (f) Trading in Transferable Development Rights (TDRs)
- (g) Real Estate Business or Construction of Farm Houses
- (h) Manufacturing of Cigars, cheroots, cigarillos and cigarettes, of tobacco or of tobacco substitutes
- (i) Activities / sectors not opened to private sector investment including Atomic Energy and Railway Transport (other than Mass Rapid Transport Systems).

Besides foreign investment in any form, **foreign technology collaboration in any form** including licensing for franchise, trademark, brand name, management contract is also completely prohibited for Lottery Business and Gambling and Betting activities.

5.2 SECTOR-SPECIFIC POLICY FOR FDI

In the following sectors/activities, FDI up to the limit indicated against each sector/activity is allowed/permitted subject to other conditions indicated & security conditions where applicable. In sectors/activities not listed below, FDI is permitted upto 100% on the automatic route, subject to applicable laws/sectoral rules/regulations/security conditions.

Sl.No.	Sector/Activity	% of FDI	Entry Route
		Cap/Equity	
AGRICUL	TURE		
5.2.1	Agriculture & Animal Husbandry		
	Floriculture, Horticulture,	100%	Automatic
	Development of Seeds, Animal		
	Husbandry, Pisciculture, Aquaculture		

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route
	and Cultivation of Vegetables &	Cap/Equity	
	Mushrooms under controlled conditions and services related to		
	agro and allied sectors		
	Note: Besides the above, FDI is not		
	allowed in any other agricultural		
5.2.1.1	sector/activity Other conditions:		
0.2.1.1			
	For companies dealing with developm	nent of transgenic seed	s/vegetables, the
	following conditions apply:		
	(i) When dealing with genetically	•	
	company shall comply with safety r	_	
	enacted under the Environment (Prote	ection) Act on the gene	etically modified
	organisms.		
	(ii) Any import of genetically me		•
	subject to the conditions laid down v		ed under Foreign
	Trade (Development and Regulation) A	ŕ	
	(iii) The company shall comply wit	th any other Law, Reg	ulation or Policy
	governing genetically modified materia		
	(iv) Undertaking of business activ	C	ا ت
	engineered cells and material shall be	_	
	Genetic Engineering Approval Comm	nittee (GEAC) and Re	view Committee
	on Genetic Manipulation (RCGM).		
	(v) Import of materials shall be in a		,
	(vi) The term "under controlled con		
	'Cultivation under control		_
	Floriculture, Horticulture		
	Mushrooms is the pract		
	temperature, solar radiation	•	
	controlled artificially. Cont	-	-
	through protected cultivation		
	houses or any other improve		
	climatic conditions are regu	lated anthropogenically	у.

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route			
	❖ Development of seeds will		under controlled			
	conditions' when seed farm	ns/laboratories use tissu	ue culture or any			
	other micro-propagation techniques for development and					
	multiplication of seeds/planting material. Seed development in the					
	case of anthuriums, orchids and other ornamental crops in green					
	houses/net houses/poly hou	houses/net houses/poly houses is also be included in this category.				
	 In case of Animal Husband 	In case of Animal Husbandry, scope of the term 'under controlled				
	conditions' includes –					
	• Rearing of anim	mals under intensive	farming systems			
	with stall-feedi	ng. Intensive farmi	ng system will			
	require cl	imate systems	(ventilation,			
	temperature/hun	nidity management),	health care and			
	nutrition, herd	registering/pedigree re	ecording, use of			
	machinery, was	te management systems				
	Poultry breeding	g farms and hatcherie	es where micro-			
	climate is cont	rolled through advanc	ced technologies			
	like incubators,	ventilation systems etc.				
	❖ In the case of pisciculture	re and aquaculture, 'i	under controlled			
	conditions' includes –					
	 Aquariums 					
	Hatcheries when	re eggs are artificially	fertilized and fry			
	are hatched and	incubated in an enclo	sed environment			
	with artificial cl	imate control.				
5.2.2	Tea Plantation					
5.2.2.1	Tea sector including tea plantations	100%	Government			
	Note: Besides the above, FDI is not allowed in any other plantation sector/activity					
5.2.2.2	Other conditions:		•			
	(i) Compulsory divestment of 26%	6 equity of the compan	y in favour of an			
	Indian partner/Indian public within a p		,			
	1 1 · · · · · · · · · · · · · · · · · ·					

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route
	(ii) Prior approval of the State C		in case of any
	future land use change.		
INDUST	ΓRY		
	MINING		
5.2.3	MINING		
5.2.3.1	Mining and Exploration of metal and	100%	Automatic
	non-metal ores including diamond,		
	gold, silver and precious ores but		
	excluding titanium bearing minerals		
	and its ores; subject to the Mines and		
	Minerals(Development &		
7.0.0.0	Regulation) Act, 1957.		
5.2.3.2	Coal and Lignite	1000/	
	(1) Coal & Lignite mining for captive	100%	Automatic
	consumption by power projects, iron & steel and cement units and other		
	eligible activities permitted under and subject to the provisions of Coal		
	Mines (Nationalization) Act, 1973		
	(2) Setting up coal processing plants	100%	Automatic
	like washeries subject to the	10070	110001110011
	condition that the company shall not		
	do coal mining and shall not sell		
	washed coal or sized coal from its		
	coal processing plants in the open		
	market and shall supply the washed		
	or sized coal to those parties who are		
	supplying raw coal to coal processing		
5000	plants for washing or sizing.		
5.2.3.3	Mining and mineral separation of		
	titanium bearing minerals and ores, its value addition and		
	ores, its value addition and integrated activities		
5.2.3.3.1	Mining and mineral separation of	100%	Government
3.2.3.3.1	titanium bearing minerals & ores, its	10070	Government
	value addition and integrated		
	activities subject to sectoral		
	regulations and the Mines and		
	Minerals (Development and		
	Regulation Act 1957)		
5.2.3.3.2	Other conditions:		
	India has large reserves of beach	ch sand minerals in the	coastal stretches
	around the country. Titanium bear	ing minerals viz. Ilmo	enite, rutile and
	leucoxene, and Zirconium bearing mis	nerals including zircon	are some of the

Sl.No.	Sector/Activity	% of Cap/Equity	FDI	Entry Route
	beach sand minerals which have been		prescri	bed substances"
	under the Atomic Energy Act, 1962.			
	Under the Industrial Policy Stat	ement 1991, mir	ning ar	nd production of
	minerals classified as "prescribed subs	tances" and speci	ified in	the Schedule to
	the Atomic Energy (Control of Pro	duction and Us	se) Or	der, 1953 were
	included in the list of industries r	eserved for the	e publ	ic sector. Vide
	Resolution No. 8/1(1)/97-PSU/1422	dated 6 th October	er 199	8 issued by the
	Department of Atomic Energy laying	g down the poli	cy for	exploitation of
	beach sand minerals, private par	ticipation inclu	ding	Foreign Direct
	Investment (FDI), was permitted in m	ining and produ	ction o	of Titanium ores
	(Ilmenite, Rutile and Leucoxene) and Z	Zirconium minera	ıls (Zir	con).
	Vide Notification No. S.O.61(E) dated 18.1.200	06, the	Department of
	Atomic Energy re-notified the list	of "prescribed s	substar	nces" under the
	Atomic Energy Act 1962. Titanium b	earing ores and	concer	ntrates (Ilmenite,
	Rutile and Leucoxene) and Zircon	ium, its alloys	and o	compounds and
	minerals/concentrates including Zirc	on, were remov	ved fr	om the list of
	"prescribed substances".			
	(i) FDI for separation of titanium bear	ring minerals &	ores w	vill be subject to
	the following additional conditions viz	.: .:		5
	(A) value addition facilities are set	up within India	along	with transfer of
	technology;			
	(B) disposal of tailings during the	mineral separati	on sha	ll be carried out
	in accordance with regulations fra	med by the Ator	nic En	ergy Regulatory
	Board such as Atomic Energy (Ra-	diation Protection	n) Rul	es, 2004 and the
	Atomic Energy (Safe Disposal of R	Radioactive Waste	es) Rul	les, 1987.
	(ii) FDI will not be allowed in min	ing of "prescribe	ed subs	stances" listed in
	the Notification No. S.O. 61(E) dated	18.1.2006 issued	d by th	e Department of
	Atomic Energy.			
	Clarification: (1) For titanium bearing Rutile, manufacture of titanium di constitutes value addition. Ilmenite c Rutile or Titanium Slag as an intermed	oxide pigment an be processed	and to pro	itanium sponge oduce 'Synthetic

Sl.No.	Sector/Activity	% of	FDI	Entry Route
		Cap/Equity		
	(2) The objective is to ensure that the utilized \ for setting up downstream internationally is available for setting Thus, if with the technology transfer, achieved, the conditions prescribed a fulfilled.	industries and the up such industries the objective of	e techn ies with the FD	ology available nin the country. I Policy can be
	MANUFACTURING			
5.2.4	Manufacture of items reserved for production in Micro and Small Enterprises (MSEs)			
5.2.4.1	FDI in MSEs will be subject to the	sectoral caps, e	entry ro	outes and other
	relevant sectoral regulations. Any	industrial under	taking	which is not a
	Micro or Small Scale Enterprise, bu	t manufactures i	items r	eserved for the
	MSE sector would require Governm	ent route where	foreign	n investment is
	more than 24% in the capital. Such an undertaking would also require an			
	Industrial License under the Industries (Development & Regulation) Act			Regulation) Act
	1951, for such manufacture. The issue of Industrial License is subject to a few			
	general conditions and the specific condition that the Industrial Undertaking			
	shall undertake to export a minimum of 50% of the new or additional annual			
	production of the MSE reserved items to be achieved within a maximum			
	period of three years. The export obligation would be applicable from the date			
	of commencement of commercial production and in accordance with the			
	provisions of section 11 of the Micro, Small and Medium Enterprises			
	Development Act 2006.			_
5.2.5	DEFENCE			
5.2.5.1	Defence Industry subject to Industrial license under the Industries (Development & Regulation) Act 1951 ⁵	26%		Government
5.2.5.2	Other conditions:	1	L	
	(i) Licence applications will be	considered and	licence	s given by the
	Department of Industrial Policy & Promotion, Ministry of Commerce			

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⁵ DIPP had recently released a Discussion paper calling for views/suggestions from the stakeholders to review the extant policy on FDI in Defence sector

Sl.No.	Sector/Activity	% of Cap/Equity	FDI	Entry Route
	& Industry, in consultation with		fence.	<u> </u>
	(ii) Cases involving FDI will be considered by the FIPB and licences			PB and licences
	given by the Department o	f Industrial Po	olicy &	Promotion in
	consultation with Ministry of D	efence.		
	(iii)The applicant should be an Ind	an company / pa	artnersh	ip firm.
	(iv)The management of the applic	ant company / p	artners	hip should be in
	Indian hands with majority rep	resentation on t	he Boa	rd as well as the
	Chief Executives of the comp	oany / partnersł	nip firn	n being resident
	Indians.			
	(v) Full particulars of the Directo	rs and the Chie	f Execu	utives should be
	furnished along with the applic	ations.		
	(vi) The Government reserves the	right to verify	the an	tecedents of the
	foreign collaborators and dome	estic promoters i	ncludir	ng their financial
	standing and credentials in th	e world market	Prefe	erence would be
	given to original equipment n	nanufacturers or	design	establishments,
	and companies having a good	track record of	past su	pplies to Armed
	Forces, Space and Atomic ener	gy sections and	having	an established R
	& D base.			
	(vii) There would be no minimum	n capitalization	for the	FDI. A proper
	assessment, however, needs to	be done by t	he mar	nagement of the
	applicant company depending	upon the produ	ict and	the technology.
	The licensing authority would	satisfy itself abo	out the	adequacy of the
	net worth of the non-resident in	nvestor taking in	ito acco	ount the category
	of weapons and equipment that	are proposed to	be man	nufactured.
	(viii) There would be a three-year	r lock-in period	d for tr	ansfer of equity
	from one non-resident inves	tor to another	non-re	esident investor
	(including NRIs & erstwhile C	CBs with 60%	or more	e NRI stake) and
	such transfer would be subject	to prior approv	al of tl	he FIPB and the
	Government.			
	(ix)The Ministry of Defence is not	in a position to	give pu	rchase guarantee
	for products to be manufactur	ed. However,	the plan	nned acquisition
	programme for such equipme	nt and overall	require	ments would be

Sl.No.	Sector/Activity % of FDI Entry Route Cap/Equity
	made available to the extent possible.
	(x) The capacity norms for production will be provided in the licence
	based on the application as well as the recommendations of the
	Ministry of Defence, which will look into existing capacities of similar
	and allied products.
	(xi) Import of equipment for pre-production activity including
	development of prototype by the applicant company would be
	permitted.
	(xii) Adequate safety and security procedures would need to be put in
	place by the licensee once the licence is granted and production
	commences. These would be subject to verification by authorized
	Government agencies.
	(xiii) The standards and testing procedures for equipment to be produced
	under licence from foreign collaborators or from indigenous R & D
	will have to be provided by the licensee to the Government nominated
	quality assurance agency under appropriate confidentiality clause. The
	nominated quality assurance agency would inspect the finished
	product and would conduct surveillance and audit of the Quality
	Assurance Procedures of the licensee. Self-certification would be
	permitted by the Ministry of Defence on case to case basis, which may
	involve either individual items, or group of items manufactured by the
	licensee. Such permission would be for a fixed period and subject to
	renewals.
	(xiv) Purchase preference and price preference may be given to the Public
	Sector organizations as per guidelines of the Department of Public
	Enterprises.
	(xv) Arms and ammunition produced by the private manufacturers will be
	primarily sold to the Ministry of Defence. These items may also be
	sold to other Government entities under the control of the Ministry of
	Home Affairs and State Governments with the prior approval of the
	Ministry of Defence. No such item should be sold within the country
	to any other person or entity. The export of manufactured items would

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route			
	be subject to policy and guideli		dnance Factories			
	and Defence Public Sector Un	dertakings. Non-lethal	items would be			
	permitted for sale to persons /	entities other than the	Central of State			
	Governments with the prior	approval of the Minis	stry of Defence.			
	Licensee would also need to institute a verifiable system of removal of					
	all goods out of their factories.	all goods out of their factories. Violation of these provisions may lead				
	to cancellation of the licence.					
	(xvi) Government decision on ap	plications to FIPB for	FDI in defence			
	industry sector will be normall	y communicated within	a time frame of			
	10 weeks from the date of ackn	owledgement.				
	POWER					
5.2.6	Electric Generation, Transmission, Distribution and Trading					
5.2.6.1	i) Generation and transmission	100%	Automatic			
	of electric energy produced in-hydro					
	electric, coal/lignite based thermal,					
	oil based thermal and gas based					
	thermal power plants.					
	ii) Non-Conventional Energy					
	Generation and Distribution.					
	iii) Distribution of electric					
	energy to households, industrial,					
	commercial and other users and					
	iv) Power Trading					
	Note 1: All the above would be subject to the provisions of the Electricity Act 2003.					
	Note 2: (i) to (iii) above do not include generation, transmission and distribution of electricity produced in atomic power					
	plant/atomic energy since private investment in this sector/activity is prohibited and is reserved for					

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route
	public sector.	oup, 2 quity	
SERVIC	CES SECTOR		
5.2.7	Civil Aviation Sector		
5.2.7.1	The Civil Aviation sector includes Ai	rports, Scheduled and	Non-Scheduled
	domestic passenger airlines, Helicopter	r services / Seaplane s	services, Ground
	Handling Services, Maintenance and	Repair organizations;	Flying training
	institutes; and Technical training institu	tions.	
	For the purposes of the Civil Aviation s	ector:	
	(i) "Airport" means a landing and tal	king off area for aircra	ofts, usually with
	runways and aircraft maintenance	e and passenger facilit	ties and includes
	aerodrome as defined in clause (2)) of section 2 of the Ai	rcraft Act, 1934;
	(ii) "Aerodrome" means any defini	te or limited ground	or water area
	intended to be used, either wholly	or in part, for the land	ling or departure
	of aircraft, and includes all buil-	dings, sheds, vessels,	piers and other
	structures thereon or pertaining the	ereto;	
	(iii)"Air transport service" means a	a service for the tran	sport by air of
	persons, mails or any other thing,	animate or inanimate	, for any kind of
	remuneration whatsoever, wheth	er such service cons	ists of a single
	flight or series of flights.		
	(iv)"Air Transport Undertaking" me	eans an undertaking	whose business
	includes the carriage by air of pass	sengers or cargo for hi	re or reward.
	(v) "Aircraft component" means an	ny part, the soundne	ess and correct
	functioning of which, when fitt	ed to an aircraft, is	essential to the
	continued airworthiness or safety	of the aircraft and incl	udes any item of
	equipment;		
	(vi)"Helicopter" means a heavier-than	n -air aircraft supported	d in flight by the
	reactions of the air on one or mor	re power driven rotors	on substantially
	vertical axis;		
	(vii) "Scheduled air transport servi	ice", means an air t	ransport service
	undertaken between the same	two or more place	s and operated

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route	
	according to a published time tab		gular or frequent	
	that they constitute a recognizably systematic series, each flight being			
	open to use by members of the public.			
	(viii) "Non-Scheduled Air Transport service" means any service which is			
	not a scheduled air transport service and will include Chartered and			
	Cargo airlines.			
	(ix)"Chartered" and "Cargo" airlines	y would maan such airl	ings which most	
	the conditions as given in the Civ	/ii Aviation Requireme	nts issued by the	
	Ministry of Civil Aviation.			
	(x) "Seaplane" means an aeroplane c	capable normally of tak	ing off from and	
	alighting solely on water;			
	(xi)"Ground Handling" means (i) rate	mp handling, (ii) traffi	ic handling both	
	of which shall include the activit	ies as specified by the	Ministry of Civil	
	Aviation through the Aeronautic	cal Information Circula	ars from time to	
	time, and (iii) any other activity	specified by the Centra	al Government to	
	be a part of either ramp handling	or traffic handling.		
5.2.7.2	Policy for FDI in Civil Aviation sector The policy for FDI in the Civil Aviation Sector would be subject to the Aircraft Rules, 1934 as amended from time to time, Civil Aviation Requirements, and Aeronautical Information Circulars as notified by the Ministry of Civil Aviation			
5.2.7.2.1	Airports			
	(a) Greenfield projects	100%	Automatic	
	(b) Existing projects	100%	Automatic up to 74%	
			Government route beyond 74%	
5.2.7.2.2	Air Transport Services			
	(a) Air Transport Services would i		_	
	Airlines; Non-Scheduled Airline	es; Chartered Airlines;	Cargo Airlines;	
	helicopter and seaplane services.			
	(b) No foreign airlines would be allo	owed to participate dire	ctly or indirectly	
	in the equity of an Air Transp	ort Undertaking engag	ged in operating	

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route			
	Scheduled, Non-Scheduled, and Chartered airlines.					
	(c) Foreign airlines are allowed to participate in the equity of companies					
	operating Cargo airlines, helicopter and seaplane services.					
	(1) Scheduled Air Transport Service/ 49% FDI Automatic					
	Domestic Scheduled Passenger Airline	(100% for NRIs)				
	(2) Non-Scheduled Air Transport Service/ Non-Scheduled airlines, Chartered airlines, and Cargo airlines	74% FDI (100% for NRIs)	Automatic up to 49%			
			Government route beyond 49% and up to 74%			
	(3) Helicopter services/seaplane services requiring DGCA approval	100%	Automatic			
5.2.7.2.3	Other services under Civil Aviation sector					
	(1) Ground Handling Services subject to sectoral regulations and security clearance	74% FDI (100% for NRIs)	Automatic up to 49%			
			Government route beyond 49% and up to 74%			
	(2) Maintenance and Repair organizations; flying training institutes; and technical training institutions	100%	Automatic			
5.2.8	Asset Reconstruction Companies					
5.2.8.1	'Asset Reconstruction Company' (ARC) means a company registered with the Reserve Bank of India under Section 3 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act).					
5.2.8.2	FDI limit	49% of paid-up capital of ARC	Government			
5.2.8.3	Other conditions:					
	(i) Persons resident outside India, oth	ner than Foreign Institu	utional Investors			
	(FIIs), can invest in the capital of As	set Reconstruction Con	mpanies (ARCs)			
	registered with Reserve Bank only	under the Governmen	t Route. Such			
	investments have to be strictly in the	nature of FDI. Investm	nents by FIIs are			
	not permitted in the equity capital of ARCs.					

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route		
	(ii) However, FIIs registered with SEBI can invest in the Security Receipts				
	(SRs) issued by ARCs registered with		-		
	per cent of each tranche of scheme of SRs, subject to the condition that				
	investment by a single FII in each tranche of SRs shall not exceed 10 per cent				
	of the issue.				
	(iii)Any individual investment of more than 10% would be subject to				
	provisions of section 3(3) (f) of Securi	tization and Reconstruc	tion of Financial		
	Assets and Enforcement of Security In	terest Act, 2002.			
5.2.9	Banking –Private sector				
5.2.9.1	Banking –Private sector	74% including investment by FIIs	Automatic up to 49%		
			Government route beyond 49% and up to 74%		
5.2.9.2	Other conditions:				
	(1) This 74% limit will include inve	stment under the Porti	folio Investment		
	Scheme (PIS) by FIIs, NRIs and share	es acquired prior to Sep	tember 16, 2003		
	by erstwhile OCBs, and continue	to include IPOs, Priv	ate placements,		
	GDR/ADRs and acquisition of shares f	from existing sharehold	ers.		
	(2) The aggregate foreign investment	in a private bank from	all sources will		
	be allowed up to a maximum of 74 per	cent of the paid up cap	oital of the Bank.		
	At all times, at least 26 per cent of the	paid up capital will ha	ve to be held by		
	residents, except in regard to a wholly-	owned subsidiary of a f	oreign bank.		
	(3) The stipulations as above will be a	applicable to all investr	nents in existing		
	private sector banks also.				
	(4) The permissible limits under portf	folio investment scheme	es through stock		
	exchanges for FIIs and NRIs will be as	follows:			
	(i) In the case of FIIs, as hitherto, i	individual FII holding is	s restricted to 10		
	per cent of the total paid-up ca	pital, aggregate limit fo	or all FIIs cannot		
	exceed 24 per cent of the total				
	49 per cent of the total paid-up	-	•		
	a resolution by its Board of Di	rectors followed by a sp	pecial resolution		

Sl.No.	Sector/Activity	% of Cap/Equity	FDI	Entry Route
	to that effect by its General Bo			<u> </u>
	(a) Thus, the FII investment	limit will contin	ue to b	e within 49 per
	cent of the total paid-up capital.			
	(b) In the case of NRIs, as hith	erto, individual l	nolding	is restricted to 5
	per cent of the total paid-	up capital both o	n repat	riation and non-
	repatriation basis and aggr	egate limit canno	ot excee	ed 10 per cent of
	the total paid-up capital b	oth on repatriation	on and	non-repatriation
	basis. However, NRI hold	ling can be allow	ed up	to 24 per cent of
	the total paid-up capital b	oth on repatriation	on and	non-repatriation
	basis provided the banking	g company passe	s a spec	cial resolution to
	that effect in the General B	ody.		
	(c) Applications for foreign of	lirect investment	(FDI 1	route) in private
	banks having joint venture	e/subsidiary in ii	nsuranc	e sector may be
	addressed to the Reserve I	Bank of India (R	BI) for	consideration in
	consultation with the In	surance Regulat	ory an	d Development
	Authority (IRDA) in orde	r to ensure that	the 26	per cent limit of
	foreign shareholding appl	icable for the i	nsuran	ce sector is not
	being breached.			
	(d) Transfer of shares under I	DI from residen	ts to no	on-residents will
	continue to require approv	al of RBI and C	Governr	ment as per para
	4.2.3 above as applicable.			
	(e) The policies and procedur	es prescribed fro	m time	to time by RBI
	and other institutions suc	h as SEBI, D/o	Comp	any Affairs and
	IRDA on these matters wil	l continue to app	ly.	
	(f) RBI guidelines relating to	acquisition by p	urchase	e or otherwise of
	shares of a private bank, i	f such acquisition	n resul	ts in any person
	owning or controlling 5 pe	er cent or more o	of the p	aid up capital of
	the private bank will apply	to non-resident i	nvestoi	rs as well.
	(ii) Setting up of a subsidiary by fo	oreign banks		
	(a) Foreign banks will be 1	permitted to eit	her ha	ve branches or
	subsidiaries but not both.			

Sl.No.	Sector/Activity	% of Cap/Equity	FDI	Entry Route	
	(b) Foreign banks regulated b		visory	authority in the	
	home country and meeting	Reserve Bank's	s licens	sing criteria will	
	be allowed to hold 100 per cent paid up capital to enable them to				
	set up a wholly-owned subs	sidiary in India.			
	(c) A foreign bank may operat	e in India throug	sh only	one of the three	
	channels viz., (i) branches	(ii) a wholly-ow	ned sul	bsidiary and (iii)	
	a subsidiary with aggregat	e foreign investr	nent uj	to a maximum	
	of 74 per cent in a private b	ank.			
	(d) A foreign bank will be p	permitted to esta	ablish	a wholly-owned	
	subsidiary either through	conversion of ex	xisting	branches into a	
	subsidiary or through a free	sh banking licens	se. A f	oreign bank will	
	be permitted to establish a	subsidiary throug	gh acqı	uisition of shares	
	of an existing private sector	or bank provided	at leas	st 26 per cent of	
	the paid capital of the priva	the paid capital of the private sector bank is held by residents at all			
	times consistent with para (i) (b) above.			
	(e) A subsidiary of a foreign	(e) A subsidiary of a foreign bank will be subject to the licensing			
	requirements and condition	requirements and conditions broadly consistent with those for new			
	private sector banks.	private sector banks.			
	(f) Guidelines for setting up a	(f) Guidelines for setting up a wholly-owned subsidiary of a foreign			
	bank will be issued separate	ely by RBI			
	(g) All applications by a foreig	n bank for settin	g up a	subsidiary or for	
	conversion of their existing	g branches to s	ubsidia	ry in India will	
	have to be made to the RBI	•			
	(iii) At present there is a limit of to	en per cent on vo	ting rig	ghts in respect of	
	banking companies, and this	should be noted	by po	otential investor.	
	Any change in the ceiling can	be brought abou	t only	after final policy	
	decisions and appropriate Parli	amentary approv	als.		
5.2.10	Banking- Public Sector	200/ (ED)	1	Carra	
5.2.10.1	Banking- Public Sector subject to Banking Companies (Acquisition & Transfer of Undertakings) Acts 1970/80. This ceiling (20%) is also applicable to the State Bank of India	20% (FDI Portfolio Investment)	and	Government	
	and its associate Banks.				

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route	
5.2.11	Broadcasting			
5.2.11.1	Terrestrial Broadcasting FM (FM Radio) subject to such terms and conditions as specified from time to time by Ministry of Information and Broadcasting for grant of permission for setting up of FM Radio Stations	20% (FDI, NRI & PIO investments and portfolio investment)	Government	
5.2.11.2	Cable Network subject to Cable Television Network Rules, 1994 and other conditions as specified from time to time by Ministry of Information and Broadcasting	49% (FDI, NRI & PIO investments and portfolio investment)	Government	
5.2.11.3	Direct –to-Home subject to such guidelines/terms and conditions as specified from time to time by Ministry of Information and Broadcasting	49% (FDI, NRI & PIO investments and portfolio investment) Within this limit, FDI component not to exceed 20%	Government	
5.2.11.4	Headend-In-The-Sky (HITS) Broadcasting Service refers to the multichannel downlinking and distribution of television programme in C-Band or Ku Band wherein all the pay channels are downlinked at a central facility (Hub/teleport) and again uplinked to a satellite after encryption of channel. At the cable headend these encrypted pay channels are downlinked using a single satellite antenna, transmodulated and sent to the subscribers by using a land based transmission system comprising of infrastructure of			
5.2.11.4.1	cable/optical fibres network. FDI limit in (HITS) Broadcasting Service is subject to such guidelines/terms and conditions as specified from time to time by Ministry of Information and Broadcasting.	74% (total direct and indirect foreign investment including portfolio and FDI)	Automatic up to 49% Government route beyond 49% and up to	
			74%	
5.2.11.5	Setting up hardware facilities such as up-linking, HUB etc.		74%	
5.2.11.5	as up-linking, HUB etc. (1) Setting up of Up-linking HUB/ Teleports	49% (FDI & FII)	74% Government	
5.2.11.5	as up-linking, HUB etc. (1) Setting up of Up-linking HUB/	49% (FDI & FII) 100% 26% (FDI & FII)	74%	

Sl.No.	Sector/Activity	% of Cap/Equity	FDI	Entry Route
	condition that the portfolio investment from FII/ NRI shall not be "persons acting in concert" with FDI investors, as defined in the SEBI(Substantial Acquisition of Shares and Takeovers) Regulations, 1997			
5.2.11.5.1	Other conditions:			<u> </u>
	(i) All the activities at (1), (2) and	(3) above will l	be furth	ner subject to the
	condition that the Company	permitted to up	olink th	ne channel shall
	certify the continued complia	ance of this re-	quirem	ent through the
	Company Secretary at the end of	of each financial	year.	
	(ii) FDI for Up-linking TV Chann	els will be subj	ect to	compliance with
	the Up-linking Policy notifie	d by the Minis	stry of	Information &
	Broadcasting from time to time			
5.2.12	Commodity Exchanges			
5.2.12.1	1 Futures trading in commodities are	regulated under	r the Fo	orward Contracts
	(Regulation) Act, 1952. Commodity	Exchanges, like	Stock	Exchanges, are
	infrastructure companies in the comm	odity futures m	arket.	With a view to
	infuse globally acceptable best practices, modern management skills and latest			
	technology, it was decided to allow foreign investment in Commodity			in Commodity
	Exchanges.			
	2 For the purposes of this chapter,			
	(i) "Commodity Exchange" is	_		
	provisions of the Forward (, -	· ·	
	amended from time to time, to	-	ige plat	form for trading
	in forward contracts in commod			
	(ii) "recognized association" mean			· ·
	for the time being has been gra	•		
	Section 6 of the Forward Contr	, -		
	(iii) "Association" means any body			-
	not, constituted for the purpo business of the sale or pure	_	_	_

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route		
	derivative.				
	(iv)"Forward contract" means a c	contract for the deliver	ry of goods and		
	which is not a ready delivery contract.				
	(v) "Commodity derivative" means-				
	 a contract for delivery of goods, which is not a ready delivery contract; 				
	or				
	 a contract for differences which derives its value from prices or indices. 				
	of prices of such underlying	goods or activities,	services, rights,		
	interests and events, as may	be notified in consu	ltation with the		
	Forward Markets Commission	by the Central Gover	nment, but does		
	not include securities.	•	·		
5.2.12.2	Policy for FDI in Commodity Exchange	49% (FDI & FII) [Investment by Registered FII under Portfolio Investment Scheme (PIS) will be limited to 23% and Investment under FDI Scheme limited to 26%]	Government		
5.2.12.3	Other conditions:				
	(i) FII purchases shall be rest	tricted to secondary ma	rket only and		
	(ii) No non-resident investor	r/ entity, including pe	ersons acting in		
	concert, will hold mor	e than 5% of the	equity in these		
	companies.				
5.2.13	Development of Townships, Housing, Built-up infrastructure and Construction-development projects				
5.2.13.1	Townships, housing, built-up infrastructure and construction-development projects (which would include, but not be restricted to, housing, commercial premises, hotels, resorts, hospitals, educational institutions, recreational facilities, city and regional level infrastructure)	100%	Automatic		

Sl.No.	Sector/Activity	% of Cap/Equity	FDI	Entry Route
5.2.13.2	Investment to be made will be subject		conditi	ons:
	(1) Minimum area to be developed under each project would be as under:			
	(i) In case of development of ser	rviced housing	plots, a	ı minimum land
	area of 10 hectares			
	(ii) In case of construction-develop	ment projects, a	minim	um built-up area
	of 50,000 sq.mts			
	(iii)In case of a combination projection would suffice	ct, any one of th	e abovo	e two conditions
	(2) Minimum capitalization of US\$10	million for who	olly ow	ned subsidiaries
	and US\$ 5 million for joint ventures	with Indian part	ners. T	The funds would
	have to be brought in within six month	ns of commence	ment o	f business of the
	Company.			
	(3) Original investment cannot be rep	patriated before	a perio	d of three years
	from completion of minimum capitali	zation. Original	investr	ment means the
	entire amount brought in as FDI. The	e lock-in period	of thre	ee years will be
	applied from the date of receipt of eac	h instalment/trar	iche of	FDI or from the
	date of completion of minimum capita	alization, which	ever is	later. However,
	the investor may be permitted to ex	xit earlier with	prior	approval of the
	Government through the FIPB.			
	(4) At least 50% of the project must be	developed with	in a per	riod of five years
	from the date of obtaining all statu	tory clearances.	The i	investor/investee
	company would not be permitted to se	ll undeveloped p	lots. Fo	or the purpose of
	these guidelines, "undeveloped plots"	will mean whe	re road	s, water supply,
	street lighting, drainage, sewerage, a	and other conve	enience	s, as applicable
	under prescribed regulations, have r	not been made	availal	ole. It will be
	necessary that the investor provide	s this infrastru	cture a	and obtains the
	completion certificate from the concern	ned local body/se	ervice a	agency before he
	would be allowed to dispose of service	d housing plots.		
	(5) The project shall conform to the n	orms and standa	ırds, in	cluding land use
	requirements and provision of commun	nity amenities an	d com	non facilities, as
	laid down in the applicable building c	ontrol regulation	ns, bye	-laws, rules, and

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route		
	other regulations of the State Government	other regulations of the State Government/Municipal/Local Body concerned.			
	(6) The investor/investee company shall be responsible for obtaining all necessary approvals, including those of the building/layout plans, developing internal and peripheral areas and other infrastructure facilities, payment of development, external development and other charges and complying with all				
	other requirements as prescribed under	other requirements as prescribed under applicable rules/bye-laws/regulations			
	of the State Government/ Municipal/Local Body concerned.				
	(7) The State Government/ Municipal/ Local Body concerned, which approves				
	the building / development plans, we	ould monitor complian	ace of the above		
	conditions by the developer.				
	Note:				
	(i) The conditions at (1) to (4) above	would not apply to Ho	otels & Tourism,		
	Hospitals and SEZ's.				
	(ii) For investment by NRIs, the cor	nditions at (1) to (4) a	above would not		
	apply.				
	(iii) 100% FDI is allowed under the au	tomatic route in develo	pment of Special		
	Economic Zones (SEZ) without the co	onditionalities at (1) to	(4) above. This		
	will be subject to the provisions of Spo	ecial Economic Zones	Act 2005 and the		
	SEZ Policy of the Department of Com	merce.			
	(iv) FDI is not allowed in Real Estate Business.				
5.2.14	Credit Information Companies (CIC)				
5.2.14.1	Credit Information Companies	49% (FDI & FII)	Government		
5.2.14.2	Other Conditions: (1) Foreign investment in Credit In:	formation Companies	is subject to the		
	Credit Information Companies (Regula	_	J 70		
	r				

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route		
	(2) Foreign investment is permitted under the Government route, subject to				
	regulatory clearance from RBI.				
	(3) Investment by a registered FII under the Portfolio Investment Scheme				
	would be permitted up to 24% only in the CICs listed at the Stock Exchanges,				
	within the overall limit of 49% for foreign investment.				
	(4) Such FII investment would be permitted subject to the conditions that:				
	(a) No single entity should dir	ectly or indirectly hold	more than 10%		
	equity.				
	(b) Any acquisition in excess of	1% will have to be repo	orted to RBI as a		
	mandatory requirement; and	d			
	(c) FIIs investing in CICs shall	not seek a representati	on on the Board		
	of Directors based upon the	ir shareholding.			
5.2.15	Industrial Daules hoth setting un	100%	A4 a a -4 : a		
5.2.15	Industrial Parks - both setting up and already established Industrial Parks	100%	Automatic		
5.2.15.1	(i) "Industrial Park" is a project	in which quality infra	astructure in the		
	form of plots of developed la	nd or built up space o	r a combination		
	with common facilities, is de	veloped and made ava	ilable to all the		
	allottee units for the purposes of	of industrial activity.			
	(ii) "Infrastructure" refers to facil	lities required for fund	tioning of units		
	located in the Industrial Park	and includes roads (inc	luding approach		
	roads), water supply and s	ewerage, common eff	fluent treatment		
	facility, telecom network, ger	neration and distribution	on of power, air		
	conditioning.				
	(iii)"Common Facilities" refer to	the facilities available	for all the units		
	located in the industrial park,	and include facilities	of power, roads		
	(including approach roads),	water supply and sew	verage, common		
	effluent treatment, common tes	sting, telecom services,	air conditioning,		
	common facility buildings, ind	lustrial canteens, conve	ntion/conference		
	halls, parking, travel desks	, security service, fi	erst aid center,		
	ambulance and other safety se	rvices, training facilitie	s and such other		

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route			
	facilities meant for common u		in the Industrial			
	Park.					
	(iv)"Allocable area" in the Industrial Park means-					
	(a) in the case of plots of developed land- the net site area available for allocation to the units, excluding the area for common facilities.					
		(b) in the case of built up space- the floor area and built up space utilized for providing common facilities.				
	the net site and floor are	 (c) in the case of a combination of developed land and built-up spacethe net site and floor area available for allocation to the units excluding the site area and built up space utilized for providing common facilities. (v) "Industrial Activity" means manufacturing, electricity, gas and water supply, post and telecommunications, software publishing, consultancy and supply, data processing, database activities and distribution of electronic content, other computer related activities, Research and experimental development on natural sciences and engineering, Business and management consultancy activities and Architectural, engineering and other technical activities. 				
	supply, post and telecon consultancy and supply, dat distribution of electronic cont Research and experimental of engineering, Business and m					
5.2.15.2	FDI in Industrial Parks would not be so for construction development project provided the Industrial Parks meet with	s etc. spelt out in par	ra 5.2.13 above,			
	(i) it would comprise of a minim occupy more than 50% of the a the minimum percentage of activity shall not be less than 6	llocable area; the area to be allocate	ed for industrial			

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route		
5.2.16	Insurance	• •			
5.2.16.1	Insurance	26%	Automatic		
5.2.16.2	Other Conditions:				
	(1) FDI in the Insurance sector, as pr	escribed in the Insuran	ce Act, 1999, 1s		
	allowed under the automatic route. (2) This will be subject to the condition that Companies bringing i				
	obtain necessary license from the I Authority for undertaking insurance ac		& Development		
5.2.17	Infrastructure Company in the				
5.2.17.1	Securities Market Infrastructure companies in	400/ (EDI % EII)	Government		
3.2.17.1	Securities Markets, namely, stock	49% (FDI & FII) [FDI limit of 26 per	Government		
	exchanges, depositories and clearing	cent and an FII limit			
	corporations, in compliance with SEBI Regulations	of 23 per cent of the			
	SEDI Regulations	paid-up capital]			
5.2.17.2	Other Conditions:	L			
5.2.17.2.1	FII can invest only through purchases in	in the secondary market			
5.2.18	Non-Banking Finance Companies (N	BFC)			
5.2.18.1	Foreign investment in NBFC is	100%	Automatic		
	allowed under the automatic route in				
	the following activities:				
	(i) Merchant Banking				
	(ii) Under Writing				
	(iii) Portfolio Management Services				
	(iv)Investment Advisory Services				
	(v) Financial Consultancy				
	(vi)Stock Broking				
	(vii) Asset Management				
	(viii) Venture Capital				
	(ix) Custodian Services				
	(x) Factoring				

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route	
	(xi) Credit Rating Agencies			
	(xii) Leasing & Finance			
	(xiii) Housing Finance			
	(xiv) Forex Broking			
	(xv) Credit Card Business			
	(xvi) Money Changing Business			
	(xvii) Micro Credit			
	(xviii) Rural Credit			
5.2.18.2	Other Conditions:			
3.2.16.2	(1) Investment would be subject to	the following minimu	m capitalisation	
	norms:			
	(i) US \$0.5 million for foreign capital upto 51% to be brought upfront			
	(ii) US \$ 5 million for foreign capital more than 51% and upto 75% to be brought upfront			
	(iii)US \$ 50 million for foreign capital more than 75% out of which US\$ 7.5 million to be brought upfront and the balance in 24 months.			
	(iv)100% foreign owned NBFCs with a minimum capitalisation of US\$ 5 million can set up step down subsidiaries for specific NBFC activities without any restriction on the number of operating subsidiaries are without bringing in additional capital. The minimum capitalization condition as mandated by para 4.6.4 (iii) (b), therefore, shall not apply downstream subsidiaries.			
	(v) Joint Venture operating NBF foreign investment can also se NBFC activities, subject to the applicable minimum capitalisat above and (vi) below.	et up subsidiaries for un e subsidiaries also con	ndertaking other aplying with the	

Sl.No.	Sector/Activity	% Cap/Eo	of wity	FDI	Entry Route	
	(vi)Non- Fund based activities: US \$0.5 million to be brought upfront for					
	all permitted non-fund based NBFCs irrespective of the level of					
	foreign investment subject to the following condition: It would not be permissible for such a company to set up any subsidiary for any other activity, nor it can participate in any equity of an NBFC holding/operating company.					
	Note: The following activities would be classified as Non-Fund Based					
	activities:					
	(a) Investment Advisory Service	es				
	(b) Financial Consultancy					
	 (c) Forex Broking (d) Money Changing Business (e) Credit Rating Agencies (vii) This will be subject to compliance with the guidelines of RBI. Note: Credit Card business includes issuance, sales, marketing & design of 					
	various payment products such as c		ŕ	ge car	ds, debit cards,	
	stored value cards, smart card, value added cards etc.					
	(2) Venture Capital Fund (VCF)					
	A Foreign Venture Capital Investor(F	VCI) ma	y contri	bute u	pto 100% of the	
	capital of an Indian Venture Capital	Underta	aking ar	nd ma	y also set up a	
	domestic asset management compa	ny to i	manage	the	fund. All such	
	investments can be made under auto	matic rou	ate in te	erms o	f Schedule 6 to	
	Notification No. FEMA 20. A SEE	BI registe	ered FV	CI car	n also invest in	
	domestic venture capital fund registe	ered unde	er the S	SEBI (Venture Capital	
	Fund) Regulations, 1996. Such inve	stments	would a	lso be	subject to RBI	
	regulations and FDI policy. However,	in case	the enti	ty und	ertaking venture	
	capital fund activity is a Trust registe	ered unde	er the Ir	ndian [Γrust Act, 1882,	
	FDI would be permitted under the Gov	ernment	route. I	FVCIs	are also allowed	

Sl.No.	Sector/Activity	% of FDI	Entry Route			
	Cap/Equity					
	to invest in other companies subject to FDI Regulations.					
	(3) The NBFC will have to comply with the guidelines of the the relevant					
	regulator/ s, as applicable					
5.2.19	Petroleum & Natural Gas Sector					
5.2.19.1	Exploration activities of oil and	100%	Automatic			
	natural gas fields, infrastructure					
	related to marketing of petroleum					
	products, actual trading and					
	marketing of petroleum products,					
	petroleum product pipelines, natural					
	gas/LNG pipelines, market study and					
	formulation and Petroleum refining					
	in the private sector, subject to the					
	existing sectoral policy and					
	regulatory framework in the oil					
	marketing sector and the policy of					
	the Government on private					
	participation in exploration of oil and					
	the discovered fields of national oil					
	companies					
5.2.19.2	Petroleum refining by the Public	49%	Government			
	Sector Undertakings (PSU), without					
	any divestment or dilution of					
	domestic equity in the existing PSUs.					
5.2.20	Print Media					
5.2.20.1	Publishing of Newspaper and	26% (FDI and	Government			
0.2.20.1	periodicals dealing with news and	`				
	current affairs	NRIs/PIOs/FII)				
5.2.20.2	Publication of Indian editions of	/	Government			
0.2.20.2	foreign magazines dealing with news	investment by	Government			
	and current affairs	NRIs/PIOs/FII)				
5.2.20.2.1	Other Conditions:	1 (143/1100/111)				
0.2.20.2.1	(i) 'Magazine', for the purpose of these guidelines, will be defined as a					
	periodical publication, brough	nt out on non-daily b	pasis, containing			
	public news or comments on pu	iblic news.				
	(ii) Foreign investment would a	lso be subject to the	e Guidelines for			
	Publication of Indian editions of	of foreign magazines d	ealing with news			
	and current affairs issued by the Ministry of Information &					
	Broadcasting on 4.12.2008.					
5.2.20.3	Publishing/printing of Scientific and	100%	Government			

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route		
	Technical Magazines/specialty journals/ periodicals, subject to compliance with the legal framework as applicable and guidelines issued in this regard from time to time by Ministry of Information and Broadcasting.				
5.2.20.4	Publication of facsimile edition of foreign newspapers	100%	Government		
5.2.20.4.1	Other Conditions:				
	(i) FDI should be made by the ow	oner of the original for	eign newspapers		
	whose facsimile edition is prop	osed to be brought out i	in India.		
	(ii) Publication of facsimile ed	ition of foreign new	spapers can be		
	undertaken only by an entity ir	ncorporated or registere	ed in India under		
	the provisions of the Companie	s Act, 1956.			
	(iii) Publication of facsimile edition	on of foreign newspape	er would also be		
	subject to the Guidelines for publication of newspapers and periodicals				
	dealing with news and current affairs and publication of facsimile				
	edition of foreign newspapers issued by Ministry of Information &				
	Broadcasting on 31.3.2006, as a	amended from time to t	ime.		
5.2.21	Security Agencies in Private sector				
5.2.21.1	The 'Private Security Agencies (R	-	_		
	operations of private security agencies	· /	,		
	"A company, firm or an association of persons shall not be considered for				
	issue of a licence under this Act, if, it	is not registered in Ind	ia, or is having a		
	proprietor or a majority shareholder, pa	artner or director, who	is not a citizen of		
	India". As such, under the provisions o	f this Act:			
	a foreign company cannot be co	onsidered for a license u	under the Act		
	only a firm registered in India c	an be eligible for a lice	ense		
	to be eligible for a license under director/partner	er the Act, a firm canno	ot have a foreign		
	• majority shareholder cannot b	e a foreigner-i.e. fore	ign shareholding		
	would be restricted to a maximum	um of 49% under the G	overnment route		

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route	
5.2.22	Satellites – Establishment and opera			
5.2.22.1	Satellites – Establishment and operation, subject to the sectoral guidelines of Department of Space/ISRO	74%	Government	
5.2.23	Telecommunication Investment caps and other conditions	for specified services a	are given below.	
	However, licensing and security requirements Telecommunications, will need to be c	-	•	
	·			
5.2.23.1	(i) Telecom services	74%	Automatic up to 49%	
			Government route beyond 49% and up to 74%	
5.2.23.1.1	Other conditions:			
	(1) General Conditions:			
	 (i) This is applicable in case of Basic, Cellular, Unified Access Services, National/ International Long Distance, V-Sat, Public Mobile Radio Trunked Services (PMRTS), Global Mobile Personal Communications Services (GMPCS) and other value added Services. (ii) Both direct and indirect foreign investment in the licensee company shall be counted for the purpose of FDI ceiling. Foreign Investment shall include investment by Foreign Institutional Investors (FIIs), Nonresident Indians (NRIs), Foreign Currency Convertible Bonds (FCCBs), American Depository Receipts (ADRs), Global Depository Receipts (GDRs) and convertible preference shares held by foreign entity. In any case, the 'Indian' shareholding will not be less than 26 percent. (iii) FDI in the licensee company/Indian promoters/investment companies including their holding companies shall require approval of the 			
	Foreign Investment Promotion Board (FIPB) if it has a bearing on the overall ceiling of 74 percent. While approving the investment proposals, FIPB shall take note that investment is not coming from			

Sl.No.	Sector/Activity	% of Cap/Equity	FDI	Entry Route	
	countries of concern and/or unfriendly entities.				
	(iv) The investment approval by FIPB shall envisage the conditionality that Company would adhere to licence Agreement.				
	(v) FDI shall be subject to laws of India and not the laws of the foreign country/countries.				
	(2) Security Conditions:				
	(i) The Chief Officer In-charge of Chief Security Officer should be		-		
	(ii) Details of infrastructure/network) could be provided on suppliers/manufacturers and company. Clearance from Telecommunications) would be provided to anybody else.	a need basis the affiliate om the li	only to tel	ecom equipment of the licensee Department of	
	(iii)For security reasons, domest identified /specified by the lice place outside India.			•	
	(iv)The licensee company shall to ensure that the information subscribers is secure and protect	transacted th			
	(v) The officers/officials of the lice interception of messages will b	1	`		
	(vi)The majority Directors on the citizens.	Board of the	e company	shall be Indian	
	(vii) The positions of the Chairma Officer (CEO) and/or Chief foreign nationals, would requ Home Affairs (MHA). Securi on yearly basis. In case so	Financial Coire to be secutive vetting shared	Officer (Clurity vetted	FO), if held by d by Ministry of ired periodically	

Sl.No.	Sector/Activity	% of Cap/Equity	FDI	Entry Route		
	security vetting, the direction of MHA shall be binding on the					
	licensee.					
	(viii) The Company shall not tran outside India:-	sfer the following	ng to a	any person/place		
	(a) Any accounting inform international roaming/l statutorily required disc	oilling) (Note: i	t doe:	s not restrict a		
	(b) User information (except pertaining to foreign subscribers using Indian Operator's network while roaming).					
	(ix)The Company must provide However, in case of providing Companies, the Indian Compa identity of roaming subscribers its roaming agreement.	service to roamin	g subs	scriber of foreign obtain traceable		
	(x) On request of the licensor of licensor, the telecom service prographical location of any surror of time.	provider should	be abl	e to provide the		
	(xi)The Remote Access (RA) to approved location(s) abroad The approval for location(s) in consultation with the Minis	through approve	ed locatory the	ntion(s) in India.		
	(xii) Under no circumstance suppliers/manufacturers and Interception System(LIS), I Call contents of the traffic arthe licensor may notify from	affiliate(s) be ena- Lawful Intercept and any such sensi	ion M	Ionitoring(LIM),		
	(xiii) The licensee company is not monitoring of content.	allowed to use re	mote a	access facility for		

Sl.No.	Sector/Activity	% of Cap/Equity	FDI	Entry Route		
	(xiv) Suitable technical device should be made available at Indian end to					
	the designated security agen	cy/licensor in w	hich a	mirror image of		
	the remote access informati	on is available	on line	e for monitoring		
	purposes.	purposes.				
	(xv) Complete audit trail of the r network operated in India sl		•	_		
	months and provided on req authorised by the licensor.	uest to the licens	sor or a	ny other agency		
	(xvi) The telecom service provision (hardware/softwar doing the Lawful intercepting location.	e) is available	in their	r equipment for		
	(xvii)The telecom service provide Technical Monitoring (VT) respect of relevant operations	M)/security ager	ncy offi	icers/officials in		
	(xviii) It shall be open to the lice from operating in any sensitive					
	(xix) In order to maintain the privonly be upon authorisation Secretaries of the States/Unio	by the Union Ho	ŕ			
	(xx) For monitoring traffic, the li their network and other faci the security agencies.		-			
	(xxi) The aforesaid Security Conlicensee companies operating circular irrespective of the le	g telecom servi				
	(xxii)Other Service Providers (Centres, Business Process C education, etc, and are reg	outsourcing (BPC	O), tele-	-marketing, tele-		

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route			
	operate the service using the telecom infrastructure provided by					
	licensed telecom service providers and 100% FDI is permitted for					
	OSPs. As the security conditions are applicable to all licensed					
	telecom service providers, the security conditions mentioned above					
	shall not be separately enforced on OSPs.					
	(3) The above General Conditions and Security Conditions shall also be					
	applicable to the companies operating 49%.	telecom service(s) wit	h the FDI cap of			
	(4) All the telecom service provide	ers shall submit a com	pliance report on			
	the aforesaid conditions to the licenso	-				
	monthly basis.	j j	•			
5.2.23.2	(a) ISP with gateways	74%	Automatic up to 49%			
	(b) ISP's not providing gateways i.e					
	without gate-ways (both for satellite		Government route beyond			
	and marine cables)		49% and up to 74%			
	Note : The new guidelines of August 24, 2007 Department of Telecommunications provide for new ISP licenses with FDI upto 74%.					
	(c) Radio paging					
	(d) End-to-End bandwidth					
5.2.23.3	(a) Infrastructure provider	100%	Automatic up			
	providing dark fibre, right of way,		to 49%			
	duct space, tower (IP Category I)		Government			
	(b)Electronic Mail		route beyond			
	(c) Voice Mail		49%			
	Note: Investment in all the above activities is subject to the conditions that such companies will divest 26% of their equity in favour of Indian					

Sl.No.	Sector	r/Activity	% of FDI	Entry Route
	public	in 5 years, if these companies	Cap/Equity	
	are lis	ted in other parts of the world.		
5.2.24	Tradi	ng		
5.2.24.1	(i)	Cash & Carry trading	100%	Automatic
	Whole Tradi	e		
5.2.24.1.1	Definition : Cash & Carry Wholesale trading/Wholesale trading, would mean sale of goods/merchandise to retailers, industrial, commercial, institutional or other professional business users or to other wholesalers and related subordinated service providers. Wholesale trading would, accordingly, be sales for the purpose of trade, business and profession, as opposed to sales for the purpose of personal consumption. The yardstick to determine whether the sale is wholesale or not would be the type of customers to whom the sale is made and not the size and volume of sales. Wholesale trading would include resale, processing and thereafter sale, bulk imports with ex-port/ex-bonded			
5.2.24.1.2		ouse business sales and B2B e-Celines for Cash & Carry Wl		olesale Trading
	(WT):	:		
	(a) For undertaking WT, requisite licenses/registration/ permits, as			
	specified under the relevant Acts/Regulations/Rules/Orders of the			
	State Government/Government Body/Government Authority/Local			
	Self-Government Body under that State Government should be			
		obtained.		
	(b) Except in case of sales to Government, sales made by the wholesaler			
	would be considered as 'cash & carry wholesale trading' wholesale trading' with valid business customers, only when WT are made to the following entities:			
		_	g sales tax/ VAT reg	gistration/service
		tax/excise duty registration; or		
		(II) Entities holding tra	ide licenses i.e. a lic	ense/registration
		certificate/membership certifi	icate/registration unde	er Shops and
	Establishment Act, issued by a Government Authority/ Government			
		Body/ Local Self-Governm	ent Authority, reflec	cting that the
		entity/person holding the licen	se/ registration certification	ate/ membership
		certificate, as the case may be	, is itself/ himself/hers	elf engaged in a
		business involving commercial	activity; or	

Sl.No.	Sector/Activity		FDI Entry Route					
	(III)Entities holding perr	Cap/Equity nits/license etc.	for undertaking retail					
	trade (like tehbazari and		_					
	, ,		,					
	Government Authorities/Local Self Government Bodies; or							
	(IV) Institutions having certificate of incorporation or							
	registration as a society or re	gistration as publ	ic trust for their self					
	consumption.							
	Note: An Entity to who	m WT is made, n	nay fulfill any one of					
	the 4 conditions.							
			17					
	(c) Full records indicating all the o		•					
	kind of entity, registration/lice	nse/permit etc. nu	mber, amount of sale					
	etc. should be maintained on a	day to day basis.						
	(d) WT of goods would be permitted	ed among compan	ies of the same group.					
	However, such WT to group	companies taken	together should not					
	exceed 25% of the total turnove	-						
	(e) WT can be undertaken as pe							
	extending credit facilities subje							
	(f) A Wholesale/Cash & carry tradiconsumer directly.	ler cannot open ret	ail shops to sell to the					
	consumer directly.							
5.2.24.2	Trading for exports	100%	Automatic					
5.2.24.3	E-commerce activities	100%	Automatic					
5.2.24.3.1	E-commerce activities refer to the activities							
	through the e-commerce platform. S Business to Business (B2B) e-comme							
	implying that existing restrictions of							
	applicable to e-commerce as wel	ii 121 iii doiiie	are trading would be					
5.2.24.4	Trading of items sourced from	100%	Government					
	MSE sector							
5.2.24.5	Test marketing of such items for	100%	Government					
	which a company has approval for							
	manufacture, provided such test marketing facility will be for a period							
	of two years, and investment in							
	setting up manufacturing facility							
	commences simultaneously with test							

Sl.No.	Sector/Activity	% of FDI Cap/Equity	Entry Route					
	marketing.	Cap/Equity						
5.2.24.6	Single Brand product trading ⁶	51%	Government					
	(1) Foreign Investment in Single Brand product trading is aimed at attracting investments in production and marketing, improving the availability of such goods for the consumer, encouraging increased sourcing of goods from India, and enhancing competitiveness of Indian enterprises through access to global designs, technologies and management practices.							
	(2) FDI in Single Brand products retail	trade would be subject	to the following					
	conditions:							
	(a) Products to be sold should be o	f a 'Single Brand' only.						
	(b) Products should be sold und	er the same brand int	ernationally i.e.					
	products should be sold under the other than India.	ne same brand in one o	r more countries					
	(c) 'Single Brand' product-retailin branded during manufacturing.	g would cover only pro	oducts which are					
	(3) Application seeking permission of of 'Single Brand' products would be Assistance (SIA) in the Department of application would specifically indicate are proposed to be sold under a 'Sing product categories to be sold under approval of the Government.	made to the Secretarion of Industrial Policy & I the product/ product of the Brand'. Any addition	at for Industrial Promotion. The categories which to the product/					
	(4) Applications would be processed in the Department of Industrial Policy & Promotion, to determine whether the products proposed to be sold satisfy the notified guidelines, before being considered by the FIPB for Governmen approval.							
5.2.25	Courier services for carrying package	ges, parcels and other	items which do					
	not come within the ambit of the Ind	ian Post Office Act, 18	398.					
5.2.25.1	100% FDI is allowed under the Govern	nment route.						

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 $^{^6}$ DIPP had recently released a Discussion paper calling for views/suggestions from the stakeholders to review the extant policy on FDI in Multi-brand Retail

Sl.No.	Sector/Activity	%	of	•	FDI	Entry Route
		Ca	p/Equi	ty		
5.2.25.2	This will be subject to existing Law	i.e	Indian	Post	Office	e Act 1898 and
	exclusion of activity relating to the dist	tribu	tion of	letters	S.	

Note:

Minimum capitalization includes share premium received alongwith the face value of the share, only when it is received by the company upon issue of the shares to the non-resident investor. Amount paid by the transferee during post-issue transfer of shares beyond the issue price of the share, cannot be taken into account while calculating minimum capitalization requirement.

<u>CHAPTER 6: REMITTANCE, REPORTING AND VIOLATION</u>

6.1 REMITTANCE AND REPATRIATION

6.1.1 Remittance of sale proceeds/Remittance on winding up/Liquidation of Companies:

- (i) Sale proceeds of shares and securities and their remittance is 'remittance of asset' governed by The Foreign Exchange Management (Remittance of Assets) Regulations 2000 under FEMA.
- (ii) AD Category I bank can allow the remittance of sale proceeds of a security (net of applicable taxes) to the seller of shares resident outside India, provided the security has been held on repatriation basis, the sale of security has been made in accordance with the prescribed guidelines and NOC / tax clearance certificate from the Income Tax Department has been produced.

(iii) Remittance on winding up/liquidation of Companies

AD Category – I banks have been allowed to remit winding up proceeds of companies in India, which are under liquidation, subject to payment of applicable taxes. Liquidation may be subject to any order issued by the court winding up the company or the official liquidator in case of voluntary winding up under the provisions of the Companies Act, 1956. AD Category – I banks shall allow the remittance provided the applicant submits:

- a. No objection or Tax clearance certificate from Income Tax Department for the remittance.
- b. Auditor's certificate confirming that all liabilities in India have been either fully paid or adequately provided for.
- c. Auditor's certificate to the effect that the winding up is in accordance with the provisions of the Companies Act, 1956.
- d. In case of winding up otherwise than by a court, an auditor's certificate to the effect that there are no legal proceedings pending in any court in India against the applicant or the company under liquidation and there is no legal impediment in permitting the remittance.

- 6.1.2 **Repatriation of Dividend:** Dividends are freely repatriable without any restrictions (net after Tax deduction at source or Dividend Distribution Tax, if any, as the case may be). The repatriation is governed by the provisions of the Foreign Exchange Management (Current Account Transactions) Rules, 2000, as amended from time to time.
- 6.1.3 **Repatriation of Interest:** Interest on fully, mandatorily & compulsorily convertible debentures is also freely repatriable without any restrictions (net of applicable taxes). The repatriation is governed by the provisions of the Foreign Exchange Management (Current Account Transactions) Rules, 2000, as amended from time to time.

6.2. **REPORTING OF FDI**

6.2.1 **Reporting of Inflow**

- (i) An Indian company receiving investment from outside India for issuing shares / convertible debentures / preference shares under the FDI Scheme, should report the details of the amount of consideration to the Regional Office concerned of the Reserve Bank not later than 30 days from the date of receipt in the Advance Reporting Form enclosed as **Annex-5**.
- (ii) Indian companies are required to report the details of the receipt of the amount of consideration for issue of shares / convertible debentures, through an AD Category I bank, together with a copy/ies of the FIRC/s evidencing the receipt of the remittance along with the KYC report (enclosed as Annex-6) on the non-resident investor from the overseas bank remitting the amount. The report would be acknowledged by the Regional Office concerned, which will allot a Unique Identification Number (UIN) for the amount reported.

6.2.2 Reporting of issue of shares

- (i) After issue of shares (including bonus and shares issued on rights basis and shares issued under ESOP)/fully, mandatorily & compulsorily convertible debentures / fully, mandatorily & compulsorily convertible preference shares, the Indian company has to file Form FC-GPR, enclosed in **Annex-1**, not later than 30 days from the date of issue of shares.
- (ii) Part A of Form FC-GPR has to be duly filled up and signed by Managing Director/Director/Secretary of the Company and submitted to the Authorized Dealer of the company, who will forward it to the Reserve Bank. The following documents have to be submitted along with Part A:
 - (a) A certificate from the Company Secretary of the company certifying that:
 - (A) all the requirements of the Companies Act, 1956 have been complied with;

- (B) terms and conditions of the Government's approval, if any, have been complied with;
- (C) the company is eligible to issue shares under these Regulations; and
- (D) the company has all original certificates issued by authorized dealers in India evidencing receipt of amount of consideration.

Note: For companies with paid up capital with less than Rs.5 crore, the above mentioned certificate can be given by a practicing company secretary.

- (b) A certificate from Statutory Auditor or Chartered Accountant indicating the manner of arriving at the price of the shares issued to the persons resident outside India.
- (c) The report of receipt of consideration as well as Form FC-GPR have to be submitted by the AD Category-I bank to the Regional Office concerned of the Reserve Bank under whose jurisdiction the registered office of the company is situated.
- (d) Part B of Form FC-GPR should be filed on an annual basis by the Indian company, directly with the Reserve Bank. This is an annual return to be submitted by 31st of July every year, pertaining to all investments by way of direct/portfolio investments/reinvested earnings/other capital in the Indian company made during the previous years (i.e. the information in Part B submitted by 31st July will pertain to all the investments made in the previous years up to March 31). The details of the investments to be reported would include all foreign investments made into the company which is outstanding as on the balance sheet date. The details of overseas investments in the company both under direct / portfolio investment may be separately indicated.
- (e) Issue of bonus/rights shares or stock options to persons resident outside India directly or on amalgamation / merger/demerger with an existing Indian company, as well as issue of shares on conversion of ECB / royalty / lumpsum technical know-how fee / **import of capital goods by units in SEZs,** has to be reported in Form FC-GPR.

6.2.3 Reporting of transfer of shares

Reporting of transfer of shares between residents and non-residents and vice- versa is to be done in Form FC-TRS (**Annex-7**). The Form FC-TRS should be submitted to the AD Category – I bank, within 60 days from the date of receipt of the amount of consideration. The onus of submission of the Form FC-TRS within the given timeframe

would be on the transferor / transferee, resident in India. The AD Category – I bank, would forward the same to its link office. The link office would consolidate the Form FC-TRS and submit a monthly report to the Reserve Bank.

6.2.4 **Reporting of Non-Cash**

Details of issue of shares against conversion of ECB has to be reported to the Regional Office concerned of the RBI, as indicated below:

- (i) In case of **full conversion** of ECB into equity, the company shall report the conversion in Form FC-GPR to the Regional Office concerned of the Reserve Bank as well as in Form ECB-2 to the Department of Statistics and Information Management (DSIM), Reserve Bank of India, Bandra-Kurla Complex, Mumbai 400 051, within seven working days from the close of month to which it relates. The words "ECB wholly converted to equity" shall be clearly indicated on top of the Form ECB-2. Once reported, filing of Form ECB-2 in the subsequent months is not necessary.
- (ii) In case of **partial conversion** of ECB, the company shall report the converted portion in Form FC-GPR to the Regional Office concerned as well as in Form ECB-2 clearly differentiating the converted portion from the non-converted portion. The words "ECB partially converted to equity" shall be indicated on top of the Form ECB-2. In the subsequent months, the outstanding balance of ECB shall be reported in Form ECB-2 to DSIM.

6.2.5 Reporting of FCCB/ADR/GDR Issues

The Indian company issuing ADRs / GDRs has to furnish to the Reserve Bank, full details of such issue in the Form enclosed as **Annex-8**, within 30 days from the date of closing of the issue. The company should also furnish a quarterly return in the Form enclosed as **Annex - 9**, to the Reserve Bank within 15 days of the close of the calendar quarter. The quarterly return has to be submitted till the entire amount raised through ADR/GDR mechanism is either repatriated to India or utilized abroad as per the extant Reserve Bank guidelines.

6.3 ADHERENCE TO GUIDELINES/ORDERS AND CONSEQUENCES OF VIOLATION

FDI is a capital account transaction and thus any violation of FDI regulations are covered by the penal provisions of the FEMA. Reserve Bank of India administers the

FEMA and Directorate of Enforcement under the Ministry of Finance is the authority for the enforcement of FEMA. The Directorate takes up investigation in any contravention of FEMA.

6.3.1 **Penalties**

- (i) If a person violates/contravenes any FDI Regulations, by way of breach/non-adherence/non-compliance/contravention of any rule, regulation, notification, press note, press release, circular, direction or order issued in exercise of the powers under FEMA or contravenes any conditions subject to which an authorization is issued by the Government of India/FIPB/Reserve Bank of India, he shall, upon adjudication, be liable to a penalty up to thrice the sum involved in such contraventions where such amount is quantifiable, or up to two lakh Rupees where the amount is not quantifiable, and where such contraventions is a continuing one, further penalty which may extend to five thousand Rupees for every day after the first day during which the contraventions continues.
- (ii) Where a person committing a contravention of any provisions of this Act or of any rule, direction or order made there under is a company (company means any body corporate and includes a firm or other association of individuals as defined in the Companies Act), every person who, at the time the contravention was committed, was in charge of, and was responsible to, the company for the conduct of the business of the company as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly.
- (iii) Any Adjudicating Authority adjudging any contraventions under 6.3.1(i), may, if he thinks fit in addition to any penalty which he may impose for such contravention direct that any currency, security or any other money or property in respect of which the contravention has taken place shall be confiscated to the Central Government.

6.3.2 Adjudication and Appeals

(i) For the purpose of adjudication of any contravention of FEMA, the Ministry of Finance as per the provisions contained in the Foreign Exchange Management (Adjudication Proceedings and Appeal) Rules, 2000 appoints officers of the Central Government as the Adjudicating Authorities for holding an enquiry in the manner prescribed. A reasonable opportunity has to be given to the person alleged

- to have committed contraventions against whom a complaint has been made for being heard before imposing any penalty.
- (ii) The Central Government may appoint as per the provisions contained in the Foreign Exchange Management (Adjudication Proceedings and Appeal) Rules, 2000, an Appellate Authority/ Appellate Tribunal to hear appeals against the orders of the adjudicating authority.

6.3.3 Compounding Proceedings

Under the Foreign Exchange (Compounding Proceedings) Rules 2000, the Central Government may appoint 'Compounding Authority' an officer either from Enforcement Directorate or Reserve Bank of India for any person contravening any provisions of the FEMA. The Compounding Authorities are authorized to compound the amount involved in the contravention to the Act made by the person. No contravention shall be compounded unless the amount involved in such contravention is quantifiable. Any second or subsequent contravention committed after the expiry of a period of three years from the date on which the contravention was previously compounded shall be deemed to be a first contravention. The Compounding Authority may call for any information, record or any other documents relevant to the compounding proceedings. The Compounding Authority shall pass an order of compounding after affording an opportunity of being heard to all the concerns as expeditiously and not later than 180 days from the date of application made to the Compounding Authority. Compounding Authority shall issue order specifying the provisions of the Act or of the rules, directions, requisitions or orders made there under in respect of which contravention has taken place along with details of the alleged contraventions.

(Para)

FC-GPR

PART - A

(To be filed by the company through its Authorised Dealer Category – I bank with the Regional Office of the RBI under whose jurisdiction the Registered Office of the company making the declaration is situated as and when shares / convertible debentures are issued to the foreign investor, along with the documents mentioned in item No. 4 of the undertaking enclosed to this Form)

Permanent Account Number (PAN) of the investee company given by the Income Tax Department	
Date of issue of shares / convertible debentures	

	Particulars	(In Block Letters)
No.		
1.	Name	
	Address of the Registered Office	
	State	
	Registration No. given by Registrar of Companies	
	Whether existing company or new company (strike off whichever is not applicable)	Existing company / New company
	If existing company, give registration number allotted by RBI for FDI, if any	
	Telephone	
	Fax	
	e-mail	

2.	Description of the main business	
	activity	
	NIC Code	
	Location of the project and NIC	
	code for the district where the	
	project is located	
	Percentage of FDI allowed as per	
	FDI policy	
	State whether FDI is allowed under	Automatic Route / Approval Route
	Automatic Route or Approval Route	
	(strike out whichever is not	
	applicable)	
3	Details of the foreign investor / coll	aborator*
	Name	
	Address	
	Country	
	•	
	Constitution / Nature of the	
	investing Entity	
	[Specify whether	
	1. Individual	
	2. Company	
	3. FII	
	4. FVCI	
	Foreign Trust	
	6. Private Equity Fund	
	7. Pension / Provident Fund	
	8. Sovereign Wealth Fund (SWF) ⁷	
	9. Partnership / Proprietorship	
	Firm 10. Financial Institution	
	11. NRIs / PIO	
	12. Others (please specify)]	
	55.5 (p.6300 5p05.17)]	
	Date of incorporation	

4	Particulars of Shares / Convertible Debentures Issued
(a)	Nature and date of issue

 * If there is more than one foreign investor/collaborator, separate Annex may be included for items 3 and 4 of the Form.

 $^{^{7}}$ SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.

			Nature of is	ssue		Date of	issue		ımber of sl nvertible d	
	()1	IPO / FPO							
	()2	Preferential	allotment	/					
			private plac	ement						
	()3	Rights							
	()4	Bonus							
	()5	Conversion	of ECB						
	(06	Conversion (including lupayments)	of royalty						
	07		Conversion of capital g							
	()8	ESOPs							
	()9	Share Swar)						
	1	10	Others (plea		/)					
			Total							
(b)	٦	Гуре	of security is	ssued						
		No.	Nature of security	Number	Maturity	Face value	Premiu	ım	Issue Price per share	Amount of inflow*
	C		Equity							
	C		Compulsorily Convertible Debentures							
	C)3	Compulsorily Convertible Preference shares							
	C		Others (please specify) Total							

i) In case the issue price is greater than the face value please give break up of the premium received.

ii) * In case the issue is against conversion of ECB or royalty or against import of capital goods by units in SEZ, a Chartered Accountant's Certificate certifying the amount outstanding on the date of conversion

(c)	Break up of premium	Amount
	Control Premium	
	Non competition fee	
	Others [®]	
	Total	

[®] please specify the nature

(d)	Total inflow (in Rupees) on account of issue of shares / convertible debentures to non-residents (including premium, if any) vide	
	(i) Remittance through AD: (ii) Debit to NRE/FCNR A/c with	

	Bank (iii) Others (please specify)	
	Date of reporting of (i) and (ii) above to RBI	
	under Para 9 (1) A of Schedule I to	
	Notification No. FEMA 20 /2000-RB dated	
	May 3, 2000, as amended from time to time.	
(e)	Disclosure of fair value of shares issued**	
	We are a listed company and the market	
	value of a share as on date of the issue is*	
	We are an un-listed company and the fair	
	value of a share is*	

** before issue of shares

*(Please indicate as applicable)

5. P	5. Post issue pattern of shareholding							
			Equity			Compulsorily convertible Preference Shares/ Debentures		
Inve	estor o	category						
			No. of shares	Amount (Face Value) Rs.	%	No. of shares	Amount (Face Value) Rs.	%
a)	Non	-Resident						
	01	Individuals						
	02	Companies						
	03	FIIs						
	04	FVCIs						
	05	Foreign Trusts						
	06	Private Equity Funds						
	07	Pension/ Provident Funds						
	80	Sovereign Wealth Funds						
	09	Partnership/ Proprietorship						
		Firms						
	10	Financial Institutions						
	11	NRIs/PIO						
	12	Others (please specify)						
		Sub Total						
b)		dent						
Tot	al							

DECLARATION TO BE FILED BY THE AUTHORISED REPRESENTATIVE OF THE INDIAN COMPANY: (Delete whichever is not applicable and authenticate)

We hereby declare that:

- 1. We comply with the procedure for issue of shares / convertible debentures as laid down under the FDI scheme as indicated in Notification No. FEMA 20/2000-RB dated $3^{\rm rd}$ May 2000, as amended from time to time.
- 2. The investment is within the sectoral cap / statutory ceiling permissible under the Automatic Route of RBI and we fulfill all the conditions laid down for investments under the Automatic Route namely (strike off whichever is not applicable).
 - a) Foreign entity/entities—(other than individuals), to whom we have issued shares have existing joint venture or technology transfer or trade mark agreement in India in the same field and Conditions stipulated at Para 4.2 of Consoildated FDI policy Circular of Government of India have been complied with.

OR

Foreign entity/entities—(other than individuals), to whom we have issued shares do not have any existing joint venture or technology transfer or trade mark agreement in India in the same field.

For the purpose of the 'same' field, 4 digit NIC 1987 code would be relevant.

b) We are not an Industrial Undertaking manufacturing items reserved for small sector.

OR

We are an Industrial Undertaking manuafacturing items reerved for small sector and the investment limit of 24 % of paid-up capital has been observed/ requisite approvals have been obtained.

c) Shares issued on rights basis to non-residents are in conformity with Regulation 6 of the RBI Notification No FEMA 20/2000-RB dated 3rd May 2000, as amended from time to time.

OR

Shares issued are bonus.

OR

Shares have been issued under a scheme of merger and amalgamation of two or more Indian companies or reconstruction by way of de-merger or otherwise of an Indian company, duly approved by a court in India.

OR

Shares are issued under ESOP and the conditions regarding this issue have been satisfied

	ve been issued in terms of SIA /FIPB approval No	
	e the following documents in compliance with Paragraph 9 (1) (B) of Notification No. FEMA 20/2000-RB dated May 3, 2000:	
(i)	A certificate from our Company Secretary certifying that (a) all the requirements of the Companies Act, 1956 have been	
	complied with; (b) terms and conditions of the Government approval, if any, have	
	been complied with; (c) the company is eligible to issue shares under these Regulations; and	
	(d) the company has all original certificates issued by authorised dealers in India evidencing receipt of amount of consideration in accordance with paragraph 8 of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000.	
(ii)	A certificate from Statutory Auditors / SEBI registered Category I Merchant Banker / Chartered Accountant indicating the manner of arriving at the price of the shares issued to the persons resident outside India.	
	ntification Numbers given for all the remittances received as consideration ares/ convertible debentures (details as above), by Reserve Bank.	
	R	
	· · · · · · · · · · · · · · · · · · ·	
	R	
(Signature of	the Applicant)* :	
(Name in Bloc	ck Letters) :	
(Designation	of the signatory) :	
Place:		
Date:		
(* To be signe	ed by Managing Director/Director/Secretary of the Company)	

CERTIFICATE TO BE FILED BY THE COMPANY SECRETARY⁸ OF THE INDIAN COMPANY ACCEPTING THE INVESTMENT:

(As per Para 9 (1) (B) (i) of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000)

In respect of the abovementioned details, we certify the following:

- 1. All the requirements of the Companies Act, 1956 have been complied with.
- 2. Terms and conditions of the Government approval, if any, have been complied with.
- 3. The company is eligible to issue shares / convertible debentures under these Regulations.
- 4. The company has all original certificates issued by AD Category I banks in India, evidencing receipt of amount of consideration in accordance with paragraph 8 of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000.

(Name & Signature of the Company Secretary) (Seal)

FOR USE OF THE RESERVE BANK ONLY:									
Registration Number for the FC-GPR:									
Unique Identification Number allotted to the Company at the time of reporting receipt of remittance	R			Τ					

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⁸ If the company doesn't have a full time Company Secretary, a certificate from a practicing Company Secretary may be submitted.

FC-GPR

PART-B

- (i) This part of Form FC-GPR is to be submitted to the Director, Balance of Payment Statistical Division, Department of Statistics and Information Management, Reserve Bank of India, C-8, 3rd Floor, Bandra-Kurla Complex, Bandra (E), Mumbai 400051; Tel: 2657 1265, 2657 2513, Fax: 26570848; email:surveyfla@rbi.org.in
- (ii) This is an annual return to be submitted by 31st of July every year by all companies, pertaining to all investments by way of direct/portfolio investments/re-invested earnings/others in the Indian company made during the previous years (e,g. the information in Part B submitted by 31st July 2008 will pertain to all the investments made in the previous years up to March 31, 2008). The details of the investments to be reported would include all foreign investments made into the company which is outstanding as on the date of the balance sheet. The details of overseas investments in the company both under Direct / portfolio investment may be separately indicated. Please use end-March Market prices/exchange rates for compiling the relevant information.

P	erman	ent Account Number (PAN)			
of	the in	vestee company given by the			
In	come	Tax Department			
	No.	Particulars		(In Block Letters)	
	1.	Name			
		Address			
		State			
		Registration No. given by the			
		Registrar of Companies			
	2.	Name of the Contact Person:		Designation:	
		Tel.	E-mail:		
		Fax:			
	3.	Account closing date:			
	4.	Details of changes if any, with			
		to information furnished earlier			
		(Change in name of company			
		Change of location, activities,	etc.)		
	5.	Whether listed company or		Listed / Unlisted	
		unlisted company			

5.1	If listed,	
	 i) Market value per share as at end-March ii) Net Asset Value per share as on date of latest Audited Balance Sheet 	
5.2	If unlisted, Net Asset Value per share as on date of latest Audited Balance Sheet	

6. Foreign Direct Investment (FDI)

or roreign Endot introduntant	\· = ·/					
		A	mount in Lak	hs of Rupees		
	Foreign Li	abilities In	Foreign Assets Outside			
	Ind	ia *	India &			
	Outstanding	Outstanding	Outstanding	Outstanding		
	at end-	at end-	at end-	at end-		
	March of	March of	March of	March of		
	Previous	Current	Previous	Current		
	Year	Year	Year	Year		
6.0 Equity Capital						
6.1 Other Capital $^{\Omega}$						
6.2 Disinvestments during						
the year						
6.3 Retained earnings during						
the year +						

^{*} Please furnish the outstanding investments of **non-resident investors (Direct Investors)** who were holding **10 per cent or more** ordinary shares of your Company on the reporting date.

[&] Please furnish your total investments outside the country in each of which **your Company** held **10 per cent or more** ordinary shares of that non-resident enterprise on the reporting date.

Other Capital includes transactions between the non-resident direct investor and investee / reporting company, relating to i) Short Term Borrowing from overseas investors, ii) Long Term Borrowing from overseas investors, iii) Trade Credit, iv) Suppliers Credit, v) Financial Leasing, vi) Control Premium, vii) Non-Competition Fee in case of transactions not involving issue of shares, viii) Non-cash acquisition of shares against technical transfer, plant and machinery, goodwill, business development and similar considerations and ix) investment in immovable property made during the year.

⁺ Under foreign liabilities, for retained earnings (undistributed profit), please furnish the proportionate amount as per the share holding of non-resident investors (Direct investors). Similarly under foreign assets outside India, the retained earnings of your company would be proportionate to your shareholding of ordinary shares in the non-resident enterprise.

7. Portfolio and Other Investr								
[Please furnish here the outstanding investments other than those mentioned under FDI above] Amount in Lakhs of Rupees								
	Fausius !!			•				
		abilities In		sets Outside				
		dia	===	dia				
	Outstanding	Outstanding	Outstanding	Outstanding				
	at end-	at end-	at end-	at end-				
	March of	March of	March of	March of				
	Previous	Current	Previous	Current				
	Year	Year	Year	Year				
7.0 Equity Securities								
7.1 Debt Securities								
7.1.1 Bonds and Notes								
7.1.2 Money Market								
Instruments								
7.2 Disinvestments during								
the year								
8. Financial Derivatives								
(notional value)								
9. Other Investment								
9.1 Trade Credit								
9.1.1 Short Term								
9.1.2 Long Term								
9.2 Loans [∞]	Please see th	e note below						
9.3 Others								
9.3.1 Short Term								
9.3.2 Long Term								

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Note: As the details of the Loans availed of by your company are collected through Authorised Dealers separately by Foreign Exchange Department of the Reserve Bank in ECB returns, the details of external loans availed by your company need not be filled in. However, the external loans extended by your company to non-resident enterprises other than WOS/JVs outside India should be reported under "Foreign Assets outside India".

10 S	harel	nolding pattern as at end- March							
13.3	Tor endrementing pattern de de end maren			Equity	e Prefe	Compulsorily convertible Preference Shares/ Debentures			
Investor category / Nature of investing entity			No. of shares	Amount (Face Value) Rs.	No. of shares	Amount (Face Value) Rs.	%		
a)	Nor	-Resident	1	.	•				
	01	Individuals							
	02	Companies							
	03	FIIs							
	04	FVCIs							
	05	Foreign Trusts							
	06	Private Equity Funds							
	07	Pension/ Provident Funds							
	08	Sovereign Wealth Fund (SWF) ⁹							
	09	Partnership / Proprietorship Firms							
	10	Financial Institutions							
	11	NRIs/PIO							
	12	Others (please specify)							
		Sub Total							
b)	Res	ident							
		Total							
11.		sons employed during the financial year	ar ending	g March 31 [®]	9				
	Dire								
		rectly							
	Tota	al							
Signa Officia		of the authorised :				_			
Name	e (in b	olock letters) :							
Desig	natio	n :							
Place	:			D	ate:				

⁹ SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.

[®] Please indicate the number of persons recruited by your company during the financial year for which the return is being submitted. Under "Directly', indicate the number of persons on the roll of your company, whereas under "Indirectly", indicate the number of persons otherwise engaged by your company during the year.

(Para)

Terms and conditions for Transfer of Shares /Convertible Debentures, by way of Sale, from a Person Resident in India to a Person Resident Outside India and from a Person Resident Outside India to a Person Resident in India

- 1.1 In order to address the concerns relating to pricing, documentation, payment/ receipt and remittance in respect of the shares/ convertible debentures of an Indian company, in all sectors, transferred by way of sale, the parties involved in the transaction shall comply with the guidelines set out below.
- **1.2** Parties involved in the transaction are (a) seller (resident/non-resident), (b) buyer (resident/non-resident), (c) duly authorized agent/s of the seller and/or buyer, (d) Authorised Dealer bank (AD) branch and (e) Indian company, for recording the transfer of ownership in its books.

2. Pricing Guidelines

- **2.1** The under noted pricing guidelines are applicable to the following types of transactions:
 - i. Transfer of shares, by way of sale under private arrangement by a person resident in India to a person resident outside India.
 - ii. Transfer of shares, by way of sale under private arrangement by a person resident outside India to a person resident in India.
- **2.2 Transfer by Resident to Non-resident** (i.e. to incorporated non-resident entity other than erstwhile OCB, foreign national, NRI, FII)

Price of shares transferred by way of sale by resident to a non-resident where the shares of an Indian company are:

- (a) listed on a recognized stock exchange in India ,shall not be less than the price at which the preferential allotment of shares can be made under the SEBI guidelines , as applicable, provided the same is determined for such duration as specified therein, preceding the relevant date, which shall be the date pf purchase or sale of shares,
- (b) not listed on a recognized stock exchange in India ,shall not be less than the fair value to be determined by a SEBI registered Category I Merchant Banker or a Chartered Accountant as per the discounted free cash flow method.

The price per share arrived at should be certified by a SEBI registered Category I Merchant Banker or a Chartered Accountant.

2.3 Transfer by Non-resident (i.e. by incorporated non-resident entity, erstwhile OCB, foreign national, NRI, FII) **to Resident**

Sale of shares by a non-resident to resident shall be in accordance with Regulation 10 B (2) of Notification No. FEMA 20/2000-RB dated May 3, 2000 which shall not be more than the minimum price at which the transfer of shares can be made from a resident to a non-resident as given at para 2.2 above.

3. Responsibilities / Obligations of the parties

All the parties involved in the transaction would have the responsibility to ensure that the relevant regulations under FEMA are complied with and consequent on transfer of shares, the relevant individual limit/sectoral caps/foreign equity participation ceilings as fixed by Government are not breached. Settlement of transactions will be subject to payment of applicable taxes, if any.

4. Method of payment and remittance/credit of sale proceeds

- 4.1 The sale consideration in respect of the shares purchased by a person resident outside India shall be remitted to India through normal banking channels. In case the buyer is a Foreign Institutional Investor (FII), payment should be made by debit to its Special Non-Resident Rupee Account. In case the buyer is a NRI, the payment may be made by way of debit to his NRE/FCNR (B) accounts. However, if the shares are acquired on non-repatriation basis by NRI, the consideration shall be remitted to India through normal banking channel or paid out of funds held in NRE/FCNR (B)/NRO accounts.
- 4.2. The sale proceeds of shares (net of taxes) sold by a person resident outside India may be remitted outside India. In case of FII, the sale proceeds may be credited to its special Non-Resident Rupee Account. In case of NRI, if the shares sold were held on repatriation basis, the sale proceeds (net of taxes) may be credited to his NRE /FCNR(B) accounts and if the shares sold were held on non repatriation basis, the sale proceeds may be credited to his NRO account subject to payment of taxes.
- 4.3 The sale proceeds of shares (net of taxes) sold by an OCB may be remitted outside India directly if the shares were held on repatriation basis and if the shares sold were held on non-repatriation basis, the sale proceeds may be credited to its NRO (Current) Account subject to payment of taxes, except in the case of OCBs whose accounts have been blocked by Reserve Bank.

5. Documentation

Besides obtaining a declaration in the enclosed Form FC-TRS (in quadruplicate), the AD branch should arrange to obtain and keep on record the following documents:

5.1 For sale of shares by a person resident in India

- i. Consent Letter duly signed by the seller and buyer or their duly appointed agent indicating the details of transfer i.e. number of shares to be transferred, the name of the investee company whose shares are being transferred and the price at which shares are being transferred. In case there is no formal Sale Agreement, letters exchanged to this effect may be kept on record.
- ii. Where Consent Letter has been signed by their duly appointed agent, the Power of Attorney Document executed by the seller/buyer authorizing the agent to purchase/sell shares.
- iii. The shareholding pattern of the investee company after the acquisition of shares by a person resident outside India showing equity participation of residents and non-residents category-wise (i.e. NRIs/OCBs/foreign nationals/incorporated non-resident entities/FIIs) and its percentage of paid up capital obtained by the seller/buyer or their duly appointed agent from the company, where the sectoral cap/limits have been prescribed.
- iv. Certificate indicating fair value of shares from a Chartered Accountant.
- v. Copy of Broker's note if sale is made on Stock Exchange
- vi. Undertaking from the buyer to the effect that he is eligible to acquire shares/ convertible debentures under FDI policy and the existing sectoral limits and Pricing Guidelines have been complied with.
- vii. Undertaking from the FII/sub account to the effect that the individual FII/ Sub account ceiling as prescribed by SEBI has not been breached.

5.2. For sale of shares by a person resident outside India

- i. Consent Letter duly signed by the seller and buyer or their duly appointed agent indicating the details of transfer i.e. number of shares to be transferred, the name of the investee company whose shares are being transferred and the price at which shares are being transferred.
- ii. Where the Consent Letter has been signed by their duly appointed agent the Power of Attorney Document authorizing the agent to purchase/sell shares by the seller/buyer. In case there is no formal Sale Agreement, letters exchanged to this effect may be kept on record.

- iii. If the sellers are NRIs/OCBs, the copies of RBI approvals evidencing the shares held by them on repatriation/non-repatriation basis. The sale proceeds shall be credited NRE/NRO account, as applicable.
- iv. Certificate indicating fair value of shares from a Chartered Accountant.
- v. No Objection / Tax Clearance Certificate from Income Tax authority/Chartered Account.
- vi. Undertaking from the buyer to the effect that the Pricing Guidelines have been adhered to.

6. Reporting requirements

6.1 Reporting of transfer of shares between residents and non-residents and vice versa is to be done in Form FC-TRS. The Form FC-TRS should be submitted to the AD Category – I bank, within 60 days from the date of receipt of the amount of consideration. The onus of submission of the Form FC-TRS within the given timeframe would be on the transferor / transferee, resident in India. The AD Category – I bank, would forward the same to its link office. The link office would consolidate the Forms and submit a monthly report to the Reserve Bank ¹⁰.

For the purpose the Authorized Dealers may designate branches to specifically handle such transactions. These branches could be staffed with adequately trained staff for this purpose to ensure that the transactions are put through smoothly. The ADs may also designate a nodal office to coordinate the work at these branches and also ensure the reporting of these transactions to the Reserve Bank.

- 6.2 When the transfer is on private arrangement basis, on settlement of the transactions, the transferee/his duly appointed agent should approach the investee company to record the transfer in their books along with the certificate in the Form FC-TRS from the AD branch that the remittances have been received by the transferor/payment has been made by the transferee. On receipt of the certificate from the AD, the company may record the transfer in its books.
- 6.3 The actual inflows and outflows on account of such transfer of shares shall be reported by the AD branch in the R-returns in the normal course.
- 6.4 In addition the AD branch should submit two copies of the Form FC-TRS received from their constituents/customers together with the statement of inflows/outflows on account of remittances received/made in connection with transfer of shares, by way of sale, to IBD/FED/or the nodal office designated for the purpose by the bank in the

¹⁰ To the Chief General Manager-in-Charge, Reserve Bank of India, Foreign Exchange Department, Foreign Investment Division, Central Office, Mumbai

enclosed proforma (which is to be prepared in MS-Excel format). The IBD/FED or the nodal office of the bank will in turn submit a consolidated monthly statement in respect of all the transactions reported by their branches together with copies of the FC-TRS Forms received from their branches to Foreign Exchange Department, Reserve Bank, Foreign Investment Division, Central Office, Mumbai in soft copy (in MS- Excel) by e-mail to fdidata@rbi.org.in

- 6.5 Shares purchased / sold by FIIs under private arrangement will be by debit /credit to their Special Non Resident Rupee Account. Therefore, the transaction should **also** be reported in Form LEC (FII) by the designated bank of the FII concerned.
- 6.6 Shares/convertible debentures of Indian companies purchased under Portfolio Investment Scheme by NRIs, OCBs cannot be transferred, by way of sale under private arrangement.
- **6.7** On receipt of statements from the AD, the Reserve Bank may call for such additional details or give such directions as required from the transferor/transferee or their agents, if need be.

Documents to be submitted by a person resident in India for transfer of shares to a person resident outside India by way of gift

- i. Name and address of the transferor (donor) and the transferee (donee).
- ii. Relationship between the transferor and the transferee.
- iii. Reasons for making the gift.
- iv. In case of Government dated securities and treasury bills and bonds, a certificate issued by a Chartered Accountant on the market value of such security.
- v. In case of units of domestic mutual funds and units of Money Market Mutual Funds, a certificate from the issuer on the Net Asset Value of such security.
- vi. In case of shares and convertible debentures, a certificate from a Chartered Accountant on the value of such securities according to the guidelines issued by Securities & Exchange Board of India or DCF method for listed companies and unlisted companies, respectively.
- vii. Certificate from the concerned Indian company certifying that the proposed transfer of shares/ convertible debentures by way of gift from resident to the non-resident shall not breach the applicable sectoral cap/ FDI limit in the company and that the proposed number of shares/convertible debentures to be held by the non-resident transferee shall not exceed 5 per cent of the paid up capital of the company.
- viii. An undertaking from the resident transferor that the value of security to be transferred together with any security already transferred by the transferor, as gift, to any person residing outside India does not exceed the rupee equivalent of USD 25,000 during a calendar year.

Definition of "relative" as given in Section 6 of Companies Act, 1956.

A person shall be deemed to be a relative of another, if, and only if:

- (a) they are members of a Hindu undivided family; or
- (b) they are husband and wife; or
- (c) the one is related to the other in the manner indicated in Schedule IA (as under)
 - 1. Father.
 - 2. Mother (including step-mother).
 - 3. Son (including stepson).
 - 4. Son's wife.
 - 5. Daughter (including step-daughter).
 - 6. Father's father.
 - 7. Father's mother.
 - 8. Mother's mother.
 - 9. Mother's father.
 - 10. Son's son.
 - 11. Son's son's wife.
 - 12. Son's daughter.
 - 13. Son's daughter's husband.
 - 14. Daughter's husband.
 - 15. Daughter's son.
 - 16. Daughter's son's wife.
 - 17. Daughter's daughter.
 - 18. Daughter's daughter's husband.
 - 19. Brother (including step-brother).
 - 20. Brother's wife.
 - 21. Sister (including step-sister).
 - 22. Sister's husband.

Report by the Indian company receiving amount of consideration for issue of shares / Convertible debentures under the FDI Scheme

(To be filed by the company through its Authorised Dealer Category – I bank, with the Regional Office of the Reserve Bank under whose jurisdiction the Registered Office of the company making the declaration is situated, not later than 30 days from the date of receipt of the amount of consideration, as specified in para 9 (I) (A) of Schedule I to Notification No. FEMA 20/2000- RB dated May 3, 2000)

Permanent Account Number (PAN) of the							
investee company given by the IT Department							

No.	Particulars	(In Block Letters)
1.	Name of the Indian company	
	Address of the Registered Office	
	Fax	
	Telephone	
	e-mail	
2	Details of the foreign investor/ colla	aborator
	Name	
	Address	
	Country	
3.	Date of receipt of funds	
4.	Amount	In foreign currency In Indian Rupees
5.	Whether investment is under	Automatic Route / Approval Route
	Automatic Route or Approval Route	
	If Approval Route, give details (ref.	
6.	no. of approval and date)	
σ.	Name of the AD through whom the remittance is received	
	Terrindance is received	

7.	Address of the AD								
	by of the FIRC evidencing the receipt of the receip								
•	orised signatory of vestee company)	(Authorised signatory of the AD)							
(Stan	np)	(Stamp)							
FOR USE OF THE RESERVE BANK ONLY:									
	Unique Identification Number for the remittance								

Know Your Customer (KYC) Form in respect of the non-resident investor

Registered Name of the Remitter / Investor (Name, if the investor is an Individual)	
Registration Number (Unique Identification Number* in case remitter is an Individual)	
Registered Address (Permanent Address if remitter Individual)	
Name of the Remitter's Bank	
Remitter's Bank Account No.	
Period of banking relationship with the remitter	
* Passport No., Social Security No, or any Ur remitter as prevalent in the remitter's country	nique No. certifying the bonafides of the
We confirm that all the information furni provided by the overseas remitting bank	
(Signature of the Authorised Official of the AD bank receiving the remittance)	
Date :	Place:
Stamp:	

(Para)

Form FC-TRS

Declaration regarding transfer of shares / compulsorily and mandatorily convertible preference shares (CMCPS) / debentures by way of sale from resident to non resident / non-resident to resident

(to be submitted to the designated AD branch in quadruplicate within 60 days from the date of receipt of funds)

The following documents are enclosed

For sale of shares / compulsorily and mandatorily convertible preference shares / debentures by a person resident in India

- i. Consent Letter duly signed by the seller and buyer or their duly appointed agent and in the latter case the Power of Attorney Document.
- ii. The shareholding pattern of the investee company after the acquisition of shares by a person resident outside India.
- iii. Certificate indicating fair value of shares from a Chartered Accountant.
- iv. Copy of Broker's note if sale is made on Stock Exchange.
- v. Declaration from the buyer to the effect that he is eligible to acquire shares / compulsorily and mandatorily convertible preference shares / debentures under FDI policy and the existing sectoral limits and Pricing Guidelines have been complied with.
- vi. Declaration from the FII/sub account to the effect that the individual FII / Sub account ceiling as prescribed has not been breached.

Additional documents in respect of sale of shares / compulsorily and mandatorily convertible preference shares / debentures by a person resident outside India

- vii. If the sellers are NRIs/OCBs, the copies of RBI approvals, if applicable, evidencing the shares held by them on repatriation/non-repatriation basis.
- viii. No Objection/Tax Clearance Certificate from Income Tax Authority/ Chartered Account.

Name of the company	
Address (including e-mail, telephone Number, Fax no)	
	Address (including e-mail,

	Activity	
	NIC Code No.	
2	Whether FDI is allowed	
	under Automatic route	
	Sectoral Cap under FDI Policy	
3	Nature of transaction	Transfer from resident to non resident /
	(Strike out whichever is not applicable)	Transfer from non resident to resident
4	Name of the buyer	
	-	
	Constitution / Nature of the	
	investing Entity	
	Specify whether	
	1. Individual	
	2. Company	
	3. FII	
	4. FVCI	
	5. Foreign Trust	
	6. Private Equity Fund	
	Pension/ Provident	
	Fund	
	Sovereign Wealth	
	Fund (SWF^{π})	
	9. Partnership /	
	Proprietorship firm	
	10. Financial Institution	
	11. NRIs / PIOs	
	12. others	
	12. 301313	
	Date and Place of	
	Incorporation	
	Address of the buyer	
	(including e-mail, telephone number. Fax no.)	
5	Name of the seller	

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 $^{^{\}pi}$ SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.

	Occasión d'accol National at de					
	Constitution / Nature of the					
	disinvesting entity					
	Specify whether					
	1. Individual					
	Company					
	3. FII					
	4. FVCI					
	Foreign Trust					
	6. Private Equity Fund					
	Pension/ Provident					
	Fund					
	Sovereign Wealth					
	Fund (SWF $^\Pi$)					
	9. Partnership/					
	Proprietorship firm					
	10. Financial Institution					
	11. NRIs/PIOs					
	12. others					
	Date and Place of					
	Incorporation					
	Address of the seller					
	(including e-mail, telephone					
	Number Fax no)					
	Number Fax no)					
6	Particulars of earlier					
	Reserve Bank / FIPB					
	approvals					
7		moulsorily ar	nd manda	torily convert	tible	
'		etails regarding shares / compulsorily and mandatorily convertible reference shares (CMCPS) / debentures to be transferred				
	Date of the transaction	Number of	Face	Negotiated	Amount of	
		shares	value	Price for	consideration	
		CMCPS/	in Rs.	the	in Rs.	
		debentures		transfer**in		
		a coo contained		Rs.		
8	Foreign Investments in the		No.	of shares	Percentage	
	company	Before the				
		transfer				

 $^{\Pi}$ SWF means a Government investment vehicle which is funded by foreign exchange assets, and which manages those assets separately from the official reserves of the monetary authorities.

		After the	
		transfer	
9	Where the shares / CMCPS	I	
	/ debentures are listed on		
	Stock Exchange		
	Name of the Stock exchange		
	Price Quoted on the Stock		
	exchange		
	Where the shares / CMCPS		
	/ debentures are Unlisted		
	Price as per Valuation		
	guidelines*		
	Price as per Chartered		
	Accountants		
	* / ** Valuation report (CA		
	Certificate to be attached)		
Dec	claration by the transferor / tra	nsferee	

I / We hereby declare that:

- The particulars given above are true and correct to the best of my/our knowledge and belief.
- ii. I/ We, was/were holding the shares compulsorily and mandatorily convertible preference shares / debentures as per FDI Policy under FERA/ FEMA Regulations on repatriation/non repatriation basis.
- I/ We, am/are eligible to acquire the shares compulsorily and mandatorily iii. convertible preference shares / debentures of the company in terms of the FDI Policy. It is not a transfer relating to shares compulsorily and mandatorily convertible preference shares / debentures of a company engaged in financial services sector or a sector where general permission is not available.
- The Sectoral limit under the FDI Policy and the pricing guidelines have been iv. adhered to.

Signature of the Declarant or his duly authorised agent

Date:

Note:

In respect of the transfer of shares / compulsorily and mandatorily convertible preference shares / compulsorily and mandatorily convertible debentures from resident to non resident the declaration has to be signed by the non resident buyer, and in respect of the

transfer of shares / compulsorily and mandatorily convertible preference shares / compulsorily and mandatorily convertible debentures from non-resident to resident the declaration has to be signed by the non-resident seller.				
Certificate by the AD Branch				
It is certified that the application is complete in all respects.				
The receipt /payment for the transaction are in accordance with FEMA Regulations / Reserve Bank guidelines.				
Signature				
Name and Designation of the Officer				
Date: Name of the AD Branch				
AD Branch Code				

Form DR

[Refer to paragraph 4(2) of Schedule 1]

Return to be filed by an Indian Company who has arranged issue of GDR/ADR

Instructions: The Form should be completed and submitted to the Reserve Bank of India, Foreign Investment Division, Central Office, Mumbai.

- 1. Name of the Company
- 2. Address of Registered Office
- 3. Address for Correspondence
- 4. Existing Business (please give the NIC Code of the activity in which the company is predominantly engaged)
- Details of the purpose for which GDRs/ADRs have been raised. If funds are deployed for overseas investment, details thereof
- 6. Name and address of the Depository abroad
- 7. Name and address of the Lead Manager/ Investment/Merchant Banker
- 8. Name and address of the Sub-Managers to the issue
- 9. Name and address of the Indian Custodians
- Details of FIPB approval (please quote the relevant NIC Code if the GDRs/ADRs are being issued under the Automatic Route)
- Whether any overall sectoral cap for foreign investment is applicable. If yes, please give details
- 12. Details of the Equity Capital

Before Issue After Issue

- (a) Authorised Capital
- (b) Issued and Paid-up Capital
 - (i) Held by persons Resident in India
 - (ii) Held by foreign investors other than FIIs/NRIs/PIOs/ OCBs (a

list of foreign investors holding more than 10 percent of the paid-up capital and number of shares held by each of them should be furnished)

- (iii) Held by NRIs/PIOs/OCBs
- (iv) Held by FIIs

Total Equity held by non-residents

- (c) Percentage of equity held by nonresidents to total paid-up capital
- Whether issue was on private placement basis. If yes, please give details of the investors and GDRs/ADRs issued to each of them
- 14. Number of GDRs/ADRs issued
- 15. Ratio of GDRs/ADRs to underlying shares
- 16. <u>Issue Related Expenses</u>
 - (a) Fee paid/payable to Merchant Bankers/Lead Manager
 - (i) Amount (in US\$)
 - (ii) Amount as percentage to the total issue
 - (b) Other expenses
- 17. Whether funds are kept abroad. If yes, name and address of the bank
- 18. Details of the listing arrangement

Name of Stock Exchange

Date of commencement of trading

- 19. The date on which GDRs/ADRs issue was launched
- 20. Amount raised (in US \$)
- 21. Amount repatriated (in US \$)

Certified that all the conditions laid down by Government of India and Reserve Bank of India have been complied with.

Sd/-Chartered Accountant Sd/-

Authorised Signatory of the Company

[Para]

Form DR - Quarterly

[Refer to paragraph 4(3) of Schedule 1]

Quarterly Return

(to be submitted to the Reserve Bank of India, Foreign Investment Division, Central Office, Mumbai)

- 1. Name of the Company
- 2. Address
- 3. GDR/ADR issue launched on
- 4. Total No. of GDRs/ADRs issued
- 5. Total amount raised
- 6. Total interest earned till end of quarter
- 7. Issue expenses and commission etc.
- 8. Amount repatriated
- 9. Balance kept abroad Details
 - (i) Banks Deposits
 - (ii) Treasury Bills
 - (iii) Others (please specify)
- 10. No. of GDRs/ADRs still outstanding
- 11. Company's share price at the end of the quarter
- 12. GDRs/ADRs price quoted on overseas stock exchange as at the end of the quarter

Certified that the funds raised through GDRs/ADRs have not been invested in stock market or real estate.

Sd/-Chartered Accountant Sd/-

Authorised Signatory of the Company